

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA.

O.A. No. 183 of 2025 (EZ)

In the matter of:

Urbashi Jena

...

Applicant.

-Versus-

State of Odisha and others

...

Respondents.

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Urbashi Jena

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Place: Kolkata

By the Respondent No.15 through

Date: 10.01.2026



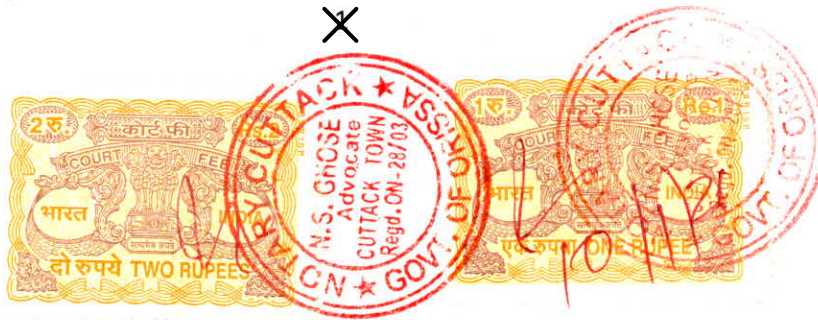
Advocate.

(PRABHU PRASAD MOHANTY)

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**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA.**

O.A. No. 183 of 2025 (EZ)

In the matter of:

Urbashi Jena

...

Applicant.

-Versus-

State of Odisha and others

...

Respondents.

**COUNTER AFFIDAVIT FILED BY SRI SAMARENDRA NAYAK,
RESPONDENT No. 15.**

I, Samarendra Nayak, aged about 53 years, son of Prafulla Chandra Nayak, resident of Kantamalia, P.O. Thanual, P.S. Dharmasala, District-Jajpur, Odisha, do hereby solemnly affirm and state as follows: -

1. That I am the Respondent No.15 in this present case. I have gone through the contents of the Original Application and I am well acquainted with the facts of the case.
2. That the present Original Application as laid is not maintainable and is liable to be dismissed.



Samarendra Nayak

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3. That the present Original Application is liable to be dismissed on the ground of mis-joinder and non-joinder of parties.

4. That the Applicant has not disclosed his locus-standi in the present Original Application, for which the present Original Application is liable to be dismissed with cost.

5. That the Original Application as laid is not maintainable either in facts or in law and wholly misconceived. The present Original Application has been filed by the Applicant with the malafide intention and political motive. Hence the present Original Application is totally misconceived and an abuse of the judicial process.

6. That the counsel of the Applicant has filed an interim application being I.A.No.106/2025/EZ with a prayer to implead Sri Rakesh Kumar Jena and Ranajeet Keshari Jena to implead as the co-applicants in the present case. On 18.11.2025, this Hon'ble Tribunal was pleased to allow the said interim application. The said interim application was never served to this deponent. Sri Ranajeet Keshari Jena, one of the co-applicant of the present case is involved in one case of illegal extraction of black stone, for which, on 11.08.2023, the Tahasildar, Dharmasala filed an FIR before the IIC, Dharmasala Police Station, Jajpur, Odisha. The said FIR was registered under Section 379 of IPC and Section 21 of Mines and Minerals (Development and Regulation) Act, 1957, wherein the compressor tractor with registration No.OD04H0799 of Sri Ranajeet Keshari Jena was also seized by the Police. In this regard, one criminal case is also pending against him. The other co-

Damarendra Nayak

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applicant of the present case Sri Rakesh Kumar Jena is the close relative of Sri Ranajeet Keshari Jena. As by virtue of auction of black stone quarry of Bajabati BSQ by the authorities, they are/were deprived in involving the illegal mining of black stone, hence the present case.

Copy of the letter No.4755 dated 11.08.2023 of the Tahasildar, Dharmasala, Respondent No.7, Copy of the FIR being No.0484 registered at 23.00 hours dated 11.08.2023 before the Dharmasala Police Station and Copy of the vehicle particulars of OD04H0799 indicating the name of owner Sri Ranajeet Keshari Jena are enclosed here with and marked as **Annexure-A/15** series.

7. That the present Original Application was filed in this Hon'ble Tribunal with the following prayer;

"This Hon'ble Tribunal may please consider to pass the following directions;

- I. Direct SEIAA and SPCB to withdraw the environment clearance and CTO for violation of EC conditions and non-filing of quarterly environment compliance.
- II. Direct the Committee to ascertain if the quarry is in compliance of guidelines dated 12.05.2020
- III. Show cause the SEIAA authority and SPCB for inaction despite of complaint dated 09.04.2025 and fix the responsibility of the erring officer

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- IV. Direct the Director of Mines, Government of Odisha to assess the extent/quantum of Minor Minerals/Stone from the Bajabati BSQ-6 excavated illegally taking help of ORSAC and its market value, cost of restitution and environmental compensation and recover the same from the private respondent along with criminal prosecution.
- V. Fix the accountability/responsibilities of the concerned Govt. authorities and Tahasildar Dharmasala for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment.
- VI. Direct the mining officer jajpur for reclamation of mining voids.
- VII. Pass such other orders/directions as may be deemed fit and proper in the bonafide interest of justice.

And for this act of kindness, the Petitioners as in duty bound shall ever pray."

8. That for better appreciation of this Hon'ble Tribunal, the following facts are necessary for proper adjudication of the present case;

(A) That on 16.06.2021, the Tahasildar, Dharmasala, Respondent No.7 issued an auction notice inviting applications from the intending bidders for auction of Bajabati Black Stone Quarry vide Sairat Case No.43/2021 in Dharmasala Tahasil under the provisions of Odisha Minor Mineral Concession Rules, 2016.

(B) That the Respondent No.15 submitted his bid along with other bidders for participation of auction Bajabati Black Stone Quarry (BSQ No.6)



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over an area 5.00 acres or 2.023 hectares having Khata No.215, Plot No.1050(p) in the village Bajabati, Tahasil Dharmasala in the district of Jajpur. After opening of tender paper, the Respondent No.15 was declared as the successful bidder under the provisions of Section 27(6) of the Odisha Minor Mineral Concession Rules, 2026. On 23.07.2021, the Tahasildar, Dharmasala, Respondent No.7 issued Form-F in favour of Respondent No.15 under the provisions of Section 27(6) of the Odisha Minor Mineral Concession Rules, 2026. After receipt of the aforesaid, the Respondent No.15 accepted the terms & conditions and deposited the required amount as per the direction of Tahasildar, Dharmasala, Respondent No.7.

Copy of the FORM-F dated 23.07.2021 issued by Tahasildar, Dharmasala, Respondent No.7 is enclosed here with and marked as **Annexure-B/15**.

(C) That after depositing the required amount, the Respondent No.15 submitted its mining plan for necessary approval, which was approved on 06.04.2022 by the Deputy Director Geology, Bhubaneswar. On 07.06.2022, the Environmental Clearance (EC) was granted by the Member Secretary, SEIAA, Odisha. After receipt of approved mining plan and environmental clearance, the lease deed was executed between the Tahasildar, Dharmasala, Respondent No.7 and Respondent No.15, which is valid till 05.03.2028. The Consent to Operate is granted by the State Pollution Control Board, Odisha, which is valid till 31.03.2026. It may be noted that after execution of lease deed, the Respondent No.15 has been successfully operating Bajabati BSQ-6.



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Copy of the mining plan approved by the Deputy Director Geology, Bhubaneswar, Copy of the Environmental Clearance (EC), Copy of the mining lease deed and Copy of the Consent to Operate are enclosed here with and marked as Annexures-C/15, D/15, E/15 and F/15 respectively.

(D) That while the matter stood thus, on 12.09.2025, the present case was filed by the applicant before this Hon'ble Tribunal. On 08.10.2025, this Hon'ble Tribunal was pleased to issue notice to the Respondents and further directed to constitute a joint committee comprising the representatives of Collector & District Magistrate, Jajpur, Odisha, Odisha State Pollution Control Board, Deputy Director of Mines, Jajpur and SEIAA, Odisha to verify the factual position and suggest appropriate remedial action.

(E) That pursuant to the aforesaid directions of this Hon'ble Tribunal, on 04.11.2025, the Collector & District Magistrate, Jajpur constituted the joint committee. Accordingly, on 13.11.2025, the Joint Committed visited the Bajabati BSQ No.6 and on 13.11.2025 the preliminary field inspection report was submitted by the joint committee (at Page No.200 to 204 of the brief). The aforesaid preliminary field inspection report was submitted by the Collector & District Magistrate, Jajpur, Respondent No.4 in the counter affidavit filed before this Hon'ble Tribunal with the following observations;

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Observations made by the joint committee:

B. Bajabati Black Stone Quarry No.06



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1. The Bajabati BSQ-06 over an area of 5.00 acres or 2.023 Ha at village Bjabati, Tahasil-Dharmasala, Dist: Jajpur, Odisha is settled in favour of Sri Samarendra Nayak.
2. The said source is coming under cluster (6 nos. quarries are coming in single cluster) having total lease area 35.66 acres or 14.43 Ha for which Terms of Reference (ToR) has been issued by SEIAA, Odisha vide letter no.8318/SEIAA dated 03.06.2020. Further, the State Level Expert Appraisal Committee (SEAC) has approved the EIA & EMP report on 03.08.2021.
3. As per SEAC recommendation, individual EC for Bajabati BSQ-06 over an area 5.00 acres or 2.023 Ha was issued in favour of Sri Samarendra Nayak vide EC Identification No.EC22B001OR127359 dated 07.06.2022 for production of 20036 cum per year with total 100180 cum in 5-year lease period.
4. Lease agreement was made for 5 years period and is valid up-to 05.03.2028.
5. Consent to operate granted w.e.t. Bajabati BSQ No.6 Vide letter no.1148/KNG/BSQ/90 Dtd 29.03.2025 for excavation of 20036 m³ black stone for the year 2025-26 which is valid up to 31.03.2026.
6. In the KML file google earth map it appears that Bajabati BSQ No.6 was being operated before 2010-11 by different lease holder and is being operated presently by Sri Samarendra Nayak.
7. It is noticed that a crusher unit was set up in the year 2011 which is located adjacent to the Bajabati BSQ No.2 and EC was issued on 07.06.2022.
8. The village Kanpur and Kantamali are located at a distance of 400 meters and 300 meters respectively from Bajabati BSQ No.06.
9. The committee observed that the quarry is not in operation during joint visit.



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10. Pillar posting is observed around the lease area to demarcate the lease and sign board is also present at the quarry area.
11. It appears that the depth of mining is beyond 6 meters, which may be due to extraction of black stone by several lease holders operated previously but the exact depth mining and quantity of extraction by the present Lessee could not be ascertained by physical observation.
12. The Project Proponent has not submitted the compliance of EC conditions.

Additional Information

1. Based on the grievance petition received by the O/o the Regional Officer, Kalinganagar, State Pollution Control Board, Odisha this office, an inspection was conducted on 11.09.2025 by the officials of Regional Office, SPCB, Kalinganagar regarding ground water contamination and waste water discharged outside of Bajabati Cluster. During Inspection water sample is taken from both ground water (tubewell near Kanpur Chowk supplying to Bajabati village) and water accumulated inside the quarries. From the report it revealed that quality of discharged water and ground water is within the prescribed standard of the Board (Both inspection report and water quality report is attached for reference).
2. Further During joint inspection, water sample is collected from accumulated water inside the quarry no. 2 & 6 and Borewell adjacent to Bajabati Quarry no 2 to analyse the ground water contamination due to mining activity.

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Besides this, the committee unanimously decided to comply with the following points for onward action.



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1. The Committee shall apprise the Collector & District Magistrate, Jajpur to communicate with Central Ground Water Board regarding ground water level in that area and contamination of the same due to mining activity.
2. Communication is to be made by the Deputy Director of Mines, Jajpur Circle, Jajpur with Odisha Space Application Centre (ORSAC) to ascertain over-extraction of Black Stone, violation of safety zone, depth of excavation beyond 6 meters w.r.t. to the approved Mining Plans of both the quarries. Further ORSAC shall be requested for calculation of distance factor from the nearby habitants/roads etc. and crusher units from both the quarries as alleged in the Original Application.
3. Water sample collected from accumulated water inside the quarry no 2 & 6 and Borewell adjacent to Bajabati Quarry no 2 shall be sent for analysis".

Copy of the test reports of surface water & tube well water samples collected from Bajabati village of State Pollution Control Board, Odisha are enclosed here with and marked as **Annexure-G/15** series.

9. That your deponent craves leave to deal with the averments/ allegations made in the original application in seriatim as hereunder:-

(I) That the averments made in paragraph No.1 of original application are disputed and denied. It is also disputed and denied that this deponent is operating the Bajabati BSQ No.6 illegally and in violation of the conditions of



Damarendra Nayak

*for
Hdwr*

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environmental clearance as well as the consent to establish and mining plan. The Applicant is put to strict proof of the same. It is humbly submitted that the State Pollution Control Board has granted Consent to Operate (CTO) in favour of this deponent after receiving the statutory clearance of quarry.

All other allegations/averments made in these paragraphs are here by disputed and denied.

(II) That in reply to the averments made in paragraphs No.2, 3, 4 and 9 of original application, it is humbly submitted that the certificate issued for establishment of stone crusher in favour of M/s. Gayatri Stone Crusher was never effected to or carried out by M/s. Gayatri Stone Crusher. The plant and machineries with regard to stone crusher were never installed by M/s. Gayatri Stone Crusher and prior to the same, the license was transferred in favour of M/s. Agrawal Infrabuild Pvt. Ltd.. M/s. Gayatri Stone Crusher had neither installed the plant & machineries of alleged stone crusher nor never run the same. Hence it is disputed and denied that there is violation of EC conditions.

All other allegations/averments made in this paragraph are here by disputed and denied.

(III) That the averments made in paragraph No.5 of the original application are matter of record. Hence it is not necessary to reply the same by this deponent.



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(IV) That the averments made in paragraph No.6 of original application are disputed and denied. It is also disputed and denied that the stone quarry is operating in violation of EC. However, the same shall be dealt with at the time of hearing.

(v) That the averments made in paragraph No.7 of the original application are matter of record. Hence it is not necessary to reply the same by this deponent.

(VI) That the averments made in paragraph No.8 of original application are disputed and denied. However, the same shall be dealt with at the time of hearing.

(VII) That the averments made in paragraphs No.10 and 35 of original application are disputed and denied. It is also disputed and denied that the lessee of Bajabati BSQ No.6 is excavating beyond lease area as well as safety zone and in complete violation of the mining plan. It is further disputed and denied that in the mining operation, the lessee has been using dewater pits and the contaminated mine water is being left to the adjoining agricultural lands. It is also disputed and denied that there is no safety zone in the quarry and there is violation of Mining Plan, EC and CTO conditions. In this regard, the Preliminary Field Inspection Report dated 13.11.2025 of the Joint Enquiry Committee (at Page No.200 to 204 of the brief) and Test Reports of surface water & tube well water samples collected from Bajabati village of State Pollution Control Board, Odisha are very clear.

Jamarendra Nayak



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All other allegations/averments made in these paragraphs are here by disputed and denied.

(VIII) That the averments made in paragraphs No.11 and 12 of original application shall be dealt with at the time of hearing.

(IX) That the averments made in paragraph No.13 of original application are disputed and denied. However, the same shall be dealt with at the time of hearing.

(X) That the averments made in paragraph No.14 of original application are disputed and denied. In this regard, the Preliminary Field Inspection Report dated 13.11.2025 of the Joint Enquiry Committee (at Page No.200 to 204 of the brief) is very clear with regard to distance of lease and road. The same shall be dealt with at the time of hearing.

(XI) That the averments made in paragraphs No.15, 16 and 17 of original application are disputed and denied. It is also disputed and denied that there is violation of condition No.8.7 of EC. In this regard, the Joint Enquiry Committee (at Page No.200 to 204 of the brief) and Test Reports of surface water & tube well water samples collected from Bajabati village of State Pollution Control Board, Odisha are very clear. However, the same shall be dealt with at the time of hearing.

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All other allegations/averments made in these paragraphs are here by disputed and denied.

(XII) That the averments made in paragraphs No.18, 19, 20, 21, 22, 23, 24 and 25 of original application are disputed and denied. However, the same shall be dealt with at the time of hearing.

(XIII) That the averments made in paragraph No.26 of original application are disputed and denied. The same shall be dealt with at the time of hearing.

(XIV) That the averments made in paragraphs No.27 and 28 of original application are disputed and denied. The same shall be dealt with at the time of hearing.

(XV) That the averments made in paragraphs No.29 and 30 of original application are disputed and denied. The same shall be dealt with at the time of hearing.

(XVI) That the averments made in paragraph No.31 of original application shall be dealt with at the time of hearing.



Damarendra Nayak

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(XVII) That the averments made in paragraph No.32 of the original application shall be dealt with at the time of hearing.

(XVIII) That the averments made in paragraphs No.33 and 34 of original application are disputed and denied. It is also disputed and denied that the quarry is operating in violation of CPCB guidelines. In this regard, the Joint Enquiry Committee (at Page No.200 to 204 of the brief) is very clear. However, the same shall be dealt with at the time of hearing.

(XIX) That the averments made in paragraphs No.36, 37 and 38 of original application shall be dealt with at the time of hearing.

(XX) That the averments made in paragraph No.39 of original application are matters of record, hence no reply is necessary on part of this deponent.

(XXI) That the averments made in paragraphs No.40, 41, 42, 43, 44, 48, 49, 50, 51 and 52 of original application shall be dealt with at the time of hearing.

(XXII) That the averments made/stated in "Grounds" of original application are disputed and denied. The same shall be dealt with at the time of hearing.



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10. That the averments which have not been specifically denied by this deponent are hereby disputed and denied.

11. That this deponent carves leave of this Hon'ble Tribunal to file additional counter affidavit, affidavits, documents etc. if deemed necessary for a just decision in the case.

12. That the facts stated above are true to the best of my belief, knowledge and based on official records.

IDENTIFIED BY

Prabhu Prasad Mohanty
10/1/26

Advocate

Jamarendra Nayak

DEPONENT

CERTIFICATE

Certified that due to non-availability of cartridge papers, this counter affidavit has been typed on thick white papers, which may kindly be accepted.

Place: Kolkata

By the Respondent No.15 through

Date: 10.01.2026

Prabhu Prasad Mohanty

The above named deponent being identified by Mr./Ms. *P.P. Mohanty* Advocate appears before me at *10/1/26* AM/PM

(PRABHU PRASAD MOHANTY)

E.N. O/162/1993

Mobile No. 9437019196

Email: prabhupadamohanty@gmail.com



M.S. Ghosh
NOTARY
CUTTACK TOWN

M.S. Ghosh
NETAJI SABYASACHI GHOSH
NOTARY, ADVOCATE
GOVT. OF ORISSA
Regd. No-ON-28/03
CUTTACK TOWN

10/1/26



OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmaasala.in Email:-tdrdharmaasala@gmail.com

ANNEXURE 243

AIS Series

Letter No. 4755 Date 11.08.2023

To

The IIC, Dharmasala Police Station.

Sub:
Sir,

Unauthorized extraction of blackstone at Bajabati Cluster area

With reference to the subject cited above, I am to submit that, during the joint field visit by the tahasil team to the Bajabati quarry area today at around 6 am today ie 11.08.2023, a compressor mounted tractor with Regd No OD04H0799 (photo attached) was apprehended while involved in illegal extraction of blackstones. The tractor has been handed over to the station premises.

In this regard, it is requested to cause an enquiry and lodge an FIR against the vehicle owner for theft of minor minerals and loss of Govt revenue.

Yours faithfully,

Tahasildar, Dharmasala

Encl: Geotagged photograph

Memo No. 4756 Date 11.08.2023

Copy submitted to Collector, Jajpur and Sub-Collector, Jajpur for kind information.

Tahasildar, Dharmasala

11:00 AM
11.8.23

: Received the report. As it concerns a cog case, yr 379 Ipe / 21 MMDP Act. Ordrd PS Case No - 484/23 and directed S. A. Jena to take up investigation of the case. A copy of FIR furnished to the Comptd on file of Cst.

11.8.23
IIC Dharmasala

CT No 1365/23

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत विधि कार्य -I)**FIRST INFORMATION REPORT**(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 टि.प्रक्रिया संहिता के तहत)

1. District (जिला): JAJPUR P.S (थाना): DHARMASALA Year (वर्ष): 2023
FIR No. (प्र.सू.रि. सं.): 0484 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 11/08/2023 23:00 hrs

2. S.No. (क्र. सं.) Acts (अधिनियम) Sections (धारा(एँ))

1	IPC 1860	379
2	MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957	21

3. (a) Occurrence of offence (अपराध की घटना):
1. Day (दिन): Friday Date From (दिनांक से): 11/08/2023 Date To (दिनांक तक): 11/08/2023
Time Period (समय अवधि): Pahar 2 Time From (समय से): 06:00 hrs Time To (समय तक): 06:00 hrs
(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 11/08/2023 Time (समय): 23:00 hrs
(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 011 Date & Time: 11/08/2023 23:00 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): SOUTH-WEST, 10 Km(s) Beat No. :
(b) Address (पता): BAJABATI
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):
Name of P.S. (थाना का नाम): District(State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name (नाम): TAHASILDAR DHARMASALA
(b) Father's/Husband's Name (पिता / पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1988 (d) Nationality (राष्ट्रीयता): INDIA
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)
S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)
1
(h) Address (पता):
S.No. (क्र.सं.) Address Type (पता का प्रकार) Address (पता)
1 Present Address TAHASIL DHARMASALA, DHARMASALA, JAJPUR, ODISHA, INDIA

- 18 -

N.C.R.B (एन.सी.आर.बी)
I.L.F. 4 (एकीकृत जॉय फॉर्म - 4)

or (के कारण इकार किया या)

(4) Transferred to P.S. (घाना):

District (जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

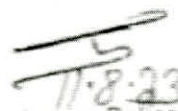
R.O.A.C. (आर. ओ. ए. सी.)

14. Signature/Thumb impression of the complainant / informant.

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court

(अदालत में पेश की दिनांक और समय):


11.8.23

Signature of Officer in charge, Police Station
(बाना पवारी के हस्ताक्षर)

Name (नाम): Tapan Kumar Nayak

Rank (पद): (Inspector)

No. (सं.): 110051194448

Mobile No. (मोबाइल नं.): 9437988323



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GOVERNMENT OF ODISHA

[CHANDIKHOLE RTO]

VEHICLE PARTICULARS



Application No:	OR231007V7155477	Registration No:	OD04H0799
Registration Date:	06-Jan-2016	Previous Registration No	:
Owner Serial No:	1	Owner Name:	RANAJEET KESHARI JENA
Son/Wife/Daughter of:	BIDYUT KUMAR JENA		
Present Address:	AT-KANPUR,PO-THANUAL,JAJPUR,,Odisha-755024		
Vehicle Class:	Agricultural Tractor	Vehicle Maker:	MAHINDRA & MAHINDRA LIMITED
Body Type:	TRACTOR (OPEN)	No of Cylinders:	4
Month/Year of Manufacturing:	11/2015		
Chassis No:	NLJH02708	Engine No:	NLJH02708
Horse Power:	52.00	Seat(including driver):	1
Unladen Wt(kg):	1990	Laden Wt(kg):	0
GCW(kg):	0	Registration Valid upto:	03-Jan-2031
Tax Amount:	37800	Tax Paid upto:	One Time
Cubic Capacity:	0.00	Color:	RED
Fuel:	DIESEL	Fitness upto:	03-Jan-2031
Vehicle Model	595 DI TURBO	Vehicle Norms	BHARAT STAGE III
Floor Area	0.000	Vehicle Status	Active
Wheel Base			

Last Change of Address done on:
 Last Alteration of Vehicle done on
 2 Insurance From Cholamandalam MS General Insurance Co. Ltd. vide policy certificate/covernote no 3380/02449764/000/00 is valid from 24-Aug-2023 to 23-Aug-2024.
 HP Details:
 MMFSL , JAJPURJAJPURNA,-0
 NOC Details:
 Black List Details:
 Mobile No: 9437063819
 Email Id:
 Particular Fee Rs. 200/- paid vide cash receipt no OR231007C6768484 dated 07-Oct-2023.

Other State/Transfer/Conversion Details			
Previous Owner	:	Previous RegNo	:
Old State	:	Entry Date	:
Transfer Date	:	Conversion Date	:

Additional Particulars

	Number,Desc & size of	Regd. Axle Weight(in kgs)
a) Front:		
b) Rear:		
c) Other:		
d) Tandem:		

Printed On: 30-Dec-2025 11:49:01

Note: This is a computer generated document. Authority Signature is not required. The document can't be used a MV document in the Vehicle.

TRUE COPY ATTESTED

 ADVOCATE

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ANNEXURE-²⁴⁷
B/15

FORM - F

Intimation to Successful Bidder [See rule 10(11), 16(9), 27(6)]

Letter No. 2689 Dated 23.7.21

From: - Tahasildar, Dharmasala

To

Samarendra Nayak S/O- Prafulla Ch. Nayak Vill- Kantamalia Po- Thanual
Dist- Jajpur

Sub: Intimation to successful bidder.

Sir/Madam,

This is to intimate that, you have been selected as the successful bidder for quarry lease described below, namely: -

Bajabati Black Stone Quarry No-06 vide Sairat Case No 43/2021, Area Ac. 5.50 for a period of five years based on your application for the said lease. The amount of additional charge bid by you and accepted is **Rs (130+291+1) = 422** per cubic meter. The Cluster mining plan has been approved and the environment clearance for the said lease has not been obtained. The tentative selection is subject to the provisions of the OMMC Rules, 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount of **Rs 2134178.00.00 (Rupees Twenty One Lakh Thirty Four Thousand One Hundred Seventy Eight)** only as 1/4th of the bid amount of the year as prescribed under rule 27(7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.

You are also directed to execute deed in respect of the quarry lease for the aforesaid area within the period specified in sub-rule (1) of rule 43 of the Odisha Minor Mineral Concession Rules, 2016.

Yours faithfully,

[Signature]
23.07.21
Tahasildar, Dharmasala
(Name/ Designation)
(Competent Authority)

TRUE COPY ATTESTED
[Signature]
ADVOCATE

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ANNEXURE-248
C115

MINING PLAN



ALONG WITH PROGRESSIVE MINE CLOSURE PLAN

Prepared under Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2016)

BAJABATI BLACK STONE QUARRY NO-6

OVER 5.00 ACRES OR 2.023 HECT IN VILLAGE BAJABATI UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA.
(B2 CATEGORY)

APPLICANT :-SAMARENDRA NAYAK
AT - KANTAMALIA, PO - THANUAL,
DIST - JAJPUR
Email - samarendranayak13@gmail.com
Mobile No - 9438618384

PLAN PERIOD -FIVE YEARS
(2022 TO 2027)

PREPARED BY

SATYARANJAN MOHANTY
RQP/OD/058/2016

Approved
S. Mohanty
06.04.2022
Deputy Director Geology
Authorised Officer
Directorate of Geology
Bhubaneswar

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CONSENT LETTER

The Mining plan in respect of Bajabati Black stone Quarry No -6 over 5.00 Acres or 2.023 Ha under khata No.215 bearing plot no.1050(p) in mouza Bajabati of Tahasil Dharmasala in the District of Jajpur state of Odisha has been prepared by Sri Satyaranjan Mohanty RQP/OD/058/2016 Laliteswar Nagar, Dist - Jajpur as per Form- O prescribed under OMMC Rules-2016. I request the Concerned Authority of Directorate of Geology, Bhubaneswar, Odisha to make further correspondence regarding approval of the Mining plan with the said recognized person on his following address:-

Sri Satyaranjan Mohanty

Recognized Qualified Person

LaliteswarNagar(Near Apex School)

Dist:- Jajpur

Pin:- 755001

Mail id :- msatyaranjan76@gmail.com

Mobile No :- 9438563781, 7978039315

I hereby undertake that all the modification so made in the Mining plan by the recognized person be deemed to have made with my knowledge, consent and shall be acceptable to me and binding on me in all respects.

Samarendra Nayak
Signature of the applicant in full

Full name in block letters:

(SAMARENDRA NAYAK)

At:- Kantamalia

Po/-:Thanual

Dist :- Jajpur

Place :

Date :

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UNDERTAKING

I hereby undertake to submit the financial assurance as decided by the competent authority in form bank guarantee from any nationalized bank as and when required by the competent authority.

Samarendra Nayak
Signature of the applicant in full

Full name in block letters:

(SAMARENDRA NAYAK)

Place :

At:- Kantamalia

Date :

Po/:-Thanual

Dist :- Jajpur

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CONTENTS

CHAPTER NO.	DESCRIPTION	PAGE
0.0	INTRODUCTION	1
1.0	PARTICULARS OF THE AREA	2-3
2.0	RESERVES	4-9
3.0	MINING	10-13
4.0	WASTE DISPOSAL	14
5.0	MINE DRAINAGE	15
6.0	MINERAL PROCESSING	16
7.0	PLANTATION	17
8.0	MANPOWER	18
9.0	USE OF MINERAL	19
10.0	MINE CLOSURE PLAN	20-21

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LIST OF PLATES


Plate No	Description	Scale (RF)
I	Key Plan	1 : 50,000
II	Lease plan	16" = 1 mile
III	Surface Plan	1 : 1,000
IV	Geological plan & section	1 : 1,000
V	Development plan & section	1:1,000
VI	Environment management plan	1:1,000
VII	Progressive Mine Closure Plan	1:1,000


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LIST OF ANNEXURES

DESCRIPTION	ANNEXURE NO.
Copy of proposal letter of Tahasildar to prepare mining plan	I
Copy of MGQ letter of Tahasildar	II
Successful bidder copy (Form-F)	III
Copy of RQP certificate	IV
Copy of Trace map along with Revenue Inspector Report	V


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CHAPTER -0.0

Introduction:

The Bajabati Black stone quarry No -6 over 5.00 Acres or 2.023 Ha is located in village Bajabati(Khata No.215) Plot No.1050(p) of Dharmasala Tahasil in Jajpur district of Odisha. The long term quarry lease application were invited for grant of Bajabati Black stone quarry No-6 under Dharmasala Tahsil in Jajpur district of Odisha in accordance with the Provisions of the OMMC(Ammendment) rules, 2016. Sri Samarendra Nayak, S/o- Prafulla ch. Nayak, At- Kantamalia, Po- Thanual, Dist- jajpur, Odisha have been declared as successful bidder for the said source **(Copy enclosed in Annexure-3)**. The competent authority has instructed the successful bidder to prepare individual mining plan under OMMC Rules 2016. **However the lease period will be effective from the date of execution.** The area under reference featured in the Survey of India Toposheet No. 73L/1,73L/2, and bounded between the longitudes of **86°06'30.12"E to 86° 06' 36.29"E** and latitudes of **20°46'01.91"N to 20° 46' 07.51"N**. The area is located at a distance of 30 Km from District head quarters of Jajpur, and about 74 Km from the state capital Bhubaneswar. Revenue inspector has been demarcated the area over 5.00Ac or 2.023 ha. In the field with help of existing Revenue village sheets and provided the land schedule and sketch map. Accordingly, the area has been surveyed by the Survey consultant appointed by Competent Authority using hand held GPS and Total Station recorded the co-ordinates of all boundary pillars, preparation of Topographical map, surface plan with Topographic details and surface features. Competent Authority (Tahasildar) has been provided updated Surface plan to Concerned RQP for prepare mining plan. Accordingly, the area has been surveyed by the RQP through hand held GPS for obtaining the co-ordinates as well as existing RL of the required points.

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ID	LATITUDE	LONGITUDE
1	20°46'07.80"N	86° 06'31.68"E
3	20°46'06.63"N	86° 06'34.98"E
4	20°46'04.95"N	86° 06'36.68"E
6	20°46'02.48"N	86° 06'35.42"E
8	20°46'03.07"N	86° 06'32.46"E
10	20°46'03.90"N	86° 06'30.43"E



The co-ordinates of the boundary corner points are also listed in the Surface Plan (Plate No.-III).

As per the Gazette Notification MoEF&CC,GOI, of dated 15.01.2016 and Office Memorandum of MoEF&CC,GOI, vide letter no-L-11011/175/2018-IA-II (M) of dated 12.12.2018, the pre feasibility report, mining plan and Environment Management Plan are the pre- requisites for environmental clearance. The mining plan prepared in satisfaction of Rule 28 (4) of the Odisha Minor mineral Concession Rules, 2016 will also serve the above requirements. This mining plan has been prepared for five years period.

SUMMARY			
GEOLOGICAL RESERVE (m ³)	MINEABLE RESERVE (m ³)	ANNUAL PRODUCTION (m ³)	TOTAL PRODUCTION (m ³)
232512	102556.8	20036	100180

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FORM-O



[See Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2016]

MINING PLAN OF BAJABATI BLACK STONE QUARRY NO-6 FOR WINNING OF BLACK STONE UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT.

CATEGORY: (B2)

As specified by MoEF vide Notification No. J-13012/12/2013-IA-II (I) dated
24.12.2013

CHAPTER-1.0

1. **Name & Address of the Lessee** : Samarendra Nayak
S/o-Prafulla ch. Nayak
At – kantamalia,
Po- Thanual
Dist – Jajpur
Email– samarendranayak13@gmail.com
Phone No- 9438618384
2. **Particulars of the area(Acreage, Boundary Description & Land Schedule): (Attach location map and surface plan showing the existing features of the area with contours at 2 m interval)** : Bajabati black stone quarry No-6 over 5.00 acres or 2.023 hectares. Khata No.215, Plot No. 1050(p),Kissam pathar chatan, Village-Bajabati. Authenticated Land Schedule is mentioned on plan provided by revenue Authority and attached in **Plate No -II**. Location Map- **Plate No-I**, Surface Plan- **Plate No- III**.
3. **Status of the Lessee(Private Individual/Private Company/ Public sector Undertaking / Joint sector Undertaking/ Others)** : Private Individual
4. **Period of Concession** : Five years.
5. **Mineral intended to be won** : Building stone/ Road metal

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6. Name, Address & Regd. No. of RQP preparing the mining plan with validity of Recognition : Satyaranjan Mohanty
Baidyrajpur.
Laliteswarnagar (Near Apex School)
Dist:- Jajpur-755001
Email - msatyaranjan76@gmail.com
Mobile No- 9438563781, 7978039315
Registration No - RQP/OD/058/2016
Valid up to- 02.08.2026
7. Order No. & date of competent Authority granting the Concession (copy of the Order to be attached) : Order no – 3631, dated 24.09.2021 (copy enclosed in **(Annexure I)**)
8. If, forest area, whether forest clearance obtained (attach copy of forest clearance) : The total area is non-forest Govt. land as envisaged from the land schedule supplied by the revenue authorities. Hence, Forest clearance is not required.

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CHAPTER-2.0

9. Reserve (Estimation to be based on the Exploration, If any, carried out in the area or on local Parameters):

The reserve is estimated based on local parameters. Predominantly, the reserve was estimated on the basis of field geological mapping and observations of existing quarry.


a. Physiography:

The area comes within the revenue jurisdiction of Bajabati village of Dharmasala Tahasil, Jajpur District. The targeted area represents a undulating terrain with highest altitude of 26.9m RL in the eastern part where as the south western part shows the lowest altitude of 9m RL. Sparse vegetation exists within the area. There is no human settlement within the area.

b. Regional Geology:

Geologically the district can be broadly divided into four sectors. The northwestern and southwestern hilly areas comprise the meta-sediments of Gorumahisani Group and Eastern Ghat Super group with basic and ultramafic intrusions. The laterite covers the central and northwestern part of the district. The horizontally disposed Quaternary sediments occupy the southeast, east and northern part.

The meta-sedimentaries and ultramafics have undergone intensive lateritisation and the thickness varies from 5m to 15m. These rocks are overlain by Quaternary sediments of sub-recent to recent period. These sediments constitute transported laterite at the base, sandy clay with kankar, black clay and present flood plain deposits consisting of coarse to fine sand. The meta sediments of Eastern Ghat Super group have undergone poly phase deformation.


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Regional Stratigraphy:

The Stratigraphy succession of the area on Regional basis can be given as below



Type of Lithology	Geological Horizon	Age
Sand, Silt & Clay	Brahmani fluvial stage	Late Holocene to Recent age
Brownish Silty Clay (Upper Deltaic Facies) Black Clay (Lower Deltaic Facies) with corresponding light coloured yellow, yellowish brown sediments without any organic remains of fluvial nature	Bankigarh formation fluvial stage	Middle to Late Holocene
Early Holocene to Late Pleistocene.	Kaimundi fluvial stage.	Clay with calcareous concretions
Early Pleistocene to Tertiary	Late Bolgarh	Laterite/ Latosol (Insitu)

~~~~~Unconformity~~~~~

Basement rocks e.g. Khondalite, Charnokite, Gneisses etc. of Eastern Ghats group and sandstones and carbonaceous shales of upper Gondwana Group.

### c. Local Geology

The Black stone deposit in Bajabati BSQ near Bajabati village is a part of Eastern Ghats Mobile Belt(EGMB) and constitutes a major pre cambrian Mobile Belt of the peninsular India. The area falls on the edge of the western margin of Eastern Ghat Mobile Belt. The litho-units encountered in the area is as follows:

↑ Topsoil  
| Black stone

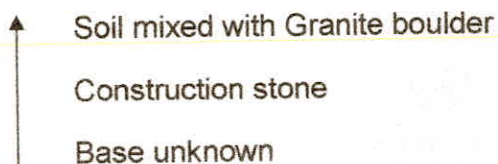
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### Lithology:

The characteristic features of the litho units of the area are described below:



### Basis and Parameters of Reserve Estimation:

#### d. Reserve

The reserve has been estimated by considering the following parameters.

- i) The cross section area method has been adopted for estimation of reserve and reserve of Building stone/road metal has been estimated in cum.
- ii) The reserve has been calculated under proved, probable and possible category for Building stone /Road metal.
- iii) From the field study there is a part of excavated quarry present in the lease hold area. From the field study and observations of existing quarry it is revealed that the area is partly covered with soil mixed rock boulders/pebbles of about 2.0 to 3.0 m followed by in-situ granite gneiss/charnockite/migmatite rock mass. Based on the above field observation proved limit has been taken 18 m RL. Further the probable limit has been taken 5m below the proved limit .The possible limit has been taken 4m below the probable limit.
- iv) In the area three geological sections i.e. G-G<sup>1</sup>, G1-G1<sup>1</sup>& G2-G2<sup>1</sup> have been drawn across the trend of cross mass.
- v) Excepting the top- soil with rock pebbles/boulders cover, the total rock mass can be excavated. Therefore, the recovery factor has been taken as 80% for construction stone (road & building construction metal) and balance of 20% is assumed to be intercalated wastes.
- vi) The length of influence for geological and mineable reserve calculation has been given in details below in geological and mineable Reserve calculation tables

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respectively.

- vii) Total volume of excavation of ore is consumable. Based on the above consideration, site specificity & chosen local parameter, the reserve has been Calculated for building stone/road metal by cross sectional area method. i.e. multiplying cross sectional area with length of influence to obtain the total volume. The total Geological Reserve has been estimated as **232512cum**.

The mineable reserve has been estimated in similar manner as geological reserve and excluding 7.5m safety zone barrier all along the lease boundary. Thus the demonstrated mineable reserve (Probable) for building stone/road metal worked out to be about **102556.8cum**.

Safety zone barrier of 7.5 m has been taken into account all along the lease boundary. So the mineable reserve has been estimated excluding the reserve coming within the safety zone.

The geological reserve and mineable reserve of building stone/road metal Quarry calculated under various categories is given in table no.1 & 2 respectively as follows:

**Table.No.1**

**CATEGORY WISE GEOLOGICAL RESERVE OF BLACK STONE**

| Section Considered   | Length of influence (m) | X-section area of rock mass (m <sup>2</sup> ) | Vol. of Excavation (m <sup>3</sup> ) | Vol. of Rock mass (m <sup>3</sup> ) | Vol. of waste (m <sup>3</sup> ) | X-section area of soil (m <sup>2</sup> ) | Vol. of soil (m <sup>3</sup> ) | Category |
|----------------------|-------------------------|-----------------------------------------------|--------------------------------------|-------------------------------------|---------------------------------|------------------------------------------|--------------------------------|----------|
| a                    | b                       | c                                             | d=bx c                               | e=dx80%                             | f=dx20%                         | g                                        | h=gxb                          | i        |
| G - G <sup>1</sup>   | 60                      | 390                                           | 23400                                | 18720                               | 4680                            | 10                                       | 600                            | Proved   |
|                      | 60                      | 411                                           | 24660                                | 19728                               | 4932                            | -                                        | -                              | Probable |
|                      | 60                      | 548                                           | 32880                                | 26304                               | 6576                            | -                                        | -                              | Possible |
| G1 - G1 <sup>1</sup> | 60                      | 740                                           | 44400                                | 35520                               | 8880                            | 12                                       | 720                            | Proved   |
|                      | 60                      | 542                                           | 32520                                | 26016                               | 6504                            |                                          |                                | Probable |
|                      | 60                      | 535                                           | 32100                                | 25680                               | 6420                            |                                          |                                | Possible |
| G2 - G2 <sup>1</sup> | 60                      | 608                                           | 36480                                | 29184                               | 7296                            | 71                                       | 4260                           | Proved   |
|                      | 60                      | 530                                           | 31800                                | 25440                               | 6360                            |                                          |                                | Probable |
|                      | 60                      | 540                                           | 32400                                | 25920                               | 6480                            |                                          |                                | Possible |
| <b>Grand Total</b>   |                         |                                               | <b>290640</b>                        | <b>232512</b>                       | <b>58128</b>                    |                                          | <b>5580</b>                    |          |

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Table.No.2

## CATEGORY WISE MINEABLE RESERVE OF BLACK STONE



| Section Considered | Length of influence (m) | X-area of rock mass (m <sup>2</sup> ) | Vol. of Excavation (m <sup>3</sup> ) | Vol. of Rock mass (m <sup>3</sup> ) | Vol. of waste (m <sup>3</sup> ) | X-area of soil (m <sup>2</sup> ) | Vol. of soil (m <sup>3</sup> ) | Category |
|--------------------|-------------------------|---------------------------------------|--------------------------------------|-------------------------------------|---------------------------------|----------------------------------|--------------------------------|----------|
| a                  | b                       | c                                     | d=bc                                 | e=dx80%                             | f=dx20%                         | g                                | h=gxb                          | i        |
| G-G <sup>1</sup>   | 52                      | 235                                   | 12220                                | 9776                                | 2444                            |                                  |                                | Proved   |
|                    | 52                      | 316                                   | 16432                                | 13145.6                             | 3286.4                          |                                  |                                | Probable |
| G1-G1 <sup>1</sup> | 60                      | 500                                   | 30000                                | 24000                               | 6000                            |                                  |                                | Proved   |
|                    | 60                      | 357                                   | 21420                                | 17136                               | 4284                            |                                  |                                | Probable |
| G2-G2 <sup>1</sup> | 53                      | 508                                   | 26924                                | 21539.2                             | 5384.8                          | 61                               | 3233                           | Proved   |
|                    | 53                      | 400                                   | 21200                                | 16960                               | 4240                            |                                  |                                | Probable |
| <b>Grand-Total</b> |                         |                                       | <b>128196</b>                        | <b>102556.8</b>                     | <b>25639.2</b>                  |                                  | <b>3233</b>                    |          |

The computed geological & mineable reserve may be summarized as follows:

| Category                             | Proved  | Probable | Possible | Total    |
|--------------------------------------|---------|----------|----------|----------|
| Geological Reserve in m <sup>3</sup> | 83424   | 71184    | 77904    | 232512   |
| Mineable Reserve in m <sup>3</sup>   | 55315.2 | 47241.6  | -        | 102556.8 |

The demonstrated reserve of black stone (building stone & road metal) is **102556.8m<sup>3</sup>**.

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## CHAPTER-3.0



### 10. Mining

#### a) Whether manual or semi-mechanized or mechanized:

In applied lease area mining of rock mass will be worked out by opencast method of mining. Handling of rock mass will be done both manually and by excavators. Handpicks, spade, chisel, hammer will be used by manual labors for sorting and sizing. Loosening of rock mass will be done by drilling and blasting. The excavated rock mass will be loaded in to 10T/20T capacity tippers or tractors by excavators. As the loading, drilling and transportation will be partly achieved through use of machineries.

#### b) If semi-mechanized or mechanized, number, type and capacity of machines to be used:

The mining activities will be carried out in the lease area by semi- mechanized means with deploying Excavator/Loader of small capacity. The number and capacity of machines to be used are as follows:

| Name                              | Capacity              | Number |
|-----------------------------------|-----------------------|--------|
| Excavator/ Loader                 | 0.9 m <sup>3</sup>    | 2      |
| Tractor mounted jack hammer drill | 6 Kgf/cm <sup>2</sup> | 3      |
| Tippers /Trucks                   | 10T/20T               | 10/10  |
| Water tanker                      | 5000 ltr              | 1      |

#### c) Whether drilling and blasting will be made use of, if yes, state monthly quantity of explosives to be consumed.

The loosening of rock mass will be done by drilling and blasting. Drilling will be done by jack hammer drill taking in to consideration the bench height of 1.5 meter. The yearly production target will be 20036 m<sup>3</sup>, the monthly production target will be around 1669 m<sup>3</sup>. To produce 1669 m<sup>3</sup> of rock mass, tentatively 586 kg / month of explosive will be required assuming powder factor 2.85 m<sup>3</sup> /kg.

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**Broad Blasting Parameters:**

|                             |   |                                                   |
|-----------------------------|---|---------------------------------------------------|
| Average depth of blast hole | = | 1.5m                                              |
| Burden                      | = | 0.8m                                              |
| Spacing                     | = | 1m                                                |
| Diameter of the hole        | = | 32mm                                              |
| Diameter of cartridge       | = | 25mm                                              |
| Type of explosives used     | = | Power gel                                         |
| Powder factor (assumed)     | = | 8t/kg                                             |
| Length of cartridge         | = | 200mm                                             |
| Weight of cartridge         | = | 130gm                                             |
| Quantity of yield per hole  | = | Burden x spacing x depth of hole x tonnage factor |
|                             | = | 0.8 x 1m x 1.5m x 2.5                             |
|                             | = | 3t or 1.07cum                                     |



**Explosive Consumption:**

Maximum production target = 20036 cum

Powder factor = 8t/kg or 2.85 cum/kg

Annual requirement of explosive =  $20036/2.85 = 7030$  kg

Monthly requirement of explosive =  $7030/12 = 585.83$ kg or say 586kg

**d) Benching Pattern.**

Conventional method of mining will be adopted in the lease area. In the present plan period It is proposed to shape the quarry with bench heights of 3 m to 6 m (max). The width of the benches will be kept either equal or more than the height. The slope of the individual bench will be maintained at around 80 to 85° with Ultimate pit slope of less than 45°. At the end of the life of the mine the height and width of the benches will be maintained at 0.5 meter each. Mine road will be maintained between benches for easy movement of workers and vehicles. Suitable gradient of haul road will be maintained in between 1 in 16 to 1 in 20.

**e) Face lay out (attached development plan):**

The development for the ensuing first five year period has been proposed in the section D -D<sup>1</sup>, D1 -D1<sup>1</sup>& D2 -D2<sup>1</sup>. The composite development plan & section for five years

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have been provided on a scale 1:1000 in **Plate-VA**. It is proposed to start mining operation in the southern part of the area in the 1<sup>st</sup> year. The bench will expand in subsequent year of the ensuing plan period.

**f) Quarry Floor Level (RL) at the end of the period of Concession:**

As no particular pit lay out is feasible to be followed over the area. Different quarry floor levels will be maintained of that particular quarry lease. The development for the ensuing plan period has been shown in the development plan (plate-v). However, after 5 years of mining the probable bottom RL is 10m.

The proposed pit layout has been shown in the development plan and also in Progressive Mine Closure Plan (**Ref. Plate-V & Plate-VII**).

**g) Quantity of mineral to be won (Annual Level of Production)**

Based on the demand of building stone/road metal as revealed by the respective lease holder, The availability of mineable reserve within the area, year wise schedule of building stone excavation for five years has been ascertained at around 20036m<sup>3</sup> (highest) per year as per schedule proposed in Table-3. The production has been calculated and represented in cubic meter as per norms. Based on the site specificity and localized parameters, production of building stone is estimated as per the following formula: **G=ExF**.

Where, **G** =Quantity of building stone in Cum

**E** =Length of influence in meters.

**F** = Cross sectional area in square meters.

The year wise production of construction stone during plan period is given in **Table No.3** as follows:

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Table.No.3


**YEAR WISE PRODUCTION OF BUILDING STONE /ROAD METAL DURING PLAN PERIOD  
DEVELOPMENT CALCULATION**

| Year                                | Section Considered | Length of influence (m) | X-area of rock mass (m <sup>2</sup> ) | Vol. of Excavation (m <sup>3</sup> ) | Vol. of Rock mass (m <sup>3</sup> ) | Vol. of waste (m <sup>3</sup> ) | X-area of soil (m <sup>2</sup> ) | Vol. of soil (m <sup>3</sup> ) |
|-------------------------------------|--------------------|-------------------------|---------------------------------------|--------------------------------------|-------------------------------------|---------------------------------|----------------------------------|--------------------------------|
| a                                   | b                  | c                       | d                                     | e=cxd                                | f=ex80%                             | g=ex20%                         | h                                | i=hxc                          |
| 1 <sup>st</sup> year<br>(2022-2023) | D-D <sup>1</sup>   | 52                      | 240.38                                | 12500                                | 10000                               | 2500                            |                                  |                                |
|                                     | D1-D1 <sup>1</sup> | 60                      | 209.08                                | 12545                                | 10036                               | 2509                            | -                                |                                |
| <b>Sub total</b>                    |                    |                         |                                       |                                      | <b>20036</b>                        |                                 | -                                |                                |
| 2 <sup>nd</sup> year<br>(2023-2024) | D1-D1 <sup>1</sup> | 60                      | 417.42                                | 25045                                | 20036                               | 5009                            |                                  |                                |
| 3 <sup>rd</sup> year<br>(2024-2025) | D2-D2 <sup>1</sup> | 53                      | 472.55                                | 25045                                | 20036                               | 5009                            |                                  |                                |
| 4 <sup>th</sup> year<br>(2025-2026) | D2-D2 <sup>1</sup> | 53                      | 472.55                                | 25045                                | 20036                               | 5009                            | 22                               | 1166                           |
| 5 <sup>th</sup> year<br>(2026-2027) | D2-D2 <sup>1</sup> | 53                      | 472.55                                | 25045                                | 20036                               | 5009                            | 38                               | 2014                           |
| <b>Grand total</b>                  |                    |                         |                                       | <b>125525</b>                        | <b>100180</b>                       | <b>25045</b>                    |                                  | <b>3180</b>                    |

The above yearly production has been determined on the basis MGQ provided by the competent authority (Annexure-I).

**h) Quantity of over burden to be removed (Show location of such disposal in development plan) :**

As the lease area is for building stone, suitability of the rock is not dependant on chemical parameters. The area is partly covered with soil mixed rock boulders/pebbles followed by the granite gneiss/charnockite/migmatite deposit. The soil to be generated will be stacked in the earmarked temporary soil stack of the quarry and will be utilized for the plantation purpose to be undertaken around the lease and adjacent to haul roads of the lease. Moreover, as envisaged, waste to the tune of about 20% of excavation will be generated during mining part of which will be utilized by the lessee for making of mine road and allied infrastructures. These are the portions of total excavation which are not suitable for construction purpose due to weathering and softness. It will not be possible to separate the total waste from the suitable building stone/road metal at the quarry

  
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head. It is assumed that around 2/3<sup>rd</sup> of valuable building stone/road metal where these will be sorted out. The remaining 1/3<sup>rd</sup> of the total waste will be separated at the quarry head and will be stacked in the temporary waste dump of respective quarry lease and will be utilized by the lessee for making of mine road and allied infrastructures.

If required, the portion of soil unsuitable for plantation and the wastes will be sold out to intending Users for construction purpose after obtaining permission from concerned authority and payment of advance Royalty.

**i) Whether heavy blasting to be adopted: If yes, location of nearest habitation (to be shown in the surface plan)**

Deep hole blasting as well as jack hammer drilling and blasting will be practiced in the lease area. For the purpose, licensed contractors will be utilized by the lessee. The nearest habitation is around 1.0 km away from the area.

**j) Safety precautions to be adopted:**

Controlled blasting technique will be adopted to minimize the ground vibration and to avoid flying of rocks. Blasting will be undertaken when there will be least movement of people. Guards will be deployed at main access to the lease at the time of blasting. Over charge of explosives would be avoided.

**k) Brief description on the method of Procurement and storage of explosive:**

The explosives to be used for blasting purpose will be procured by hired licensed blasting contractors by lessee from authorized dealers and blasting will be performed by the contractor also. Daily requisition of explosives will be as per the same day requirement. At the end of the blasting surplus explosives will be refunded to the dealer. A daily register will be maintained for total use and refund of explosives.

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## CHAPTER-4.0

### 11. Waste disposal

As the lease area is for building stone, suitability of the rock is not dependant on chemical parameters. The area is partly covered with soil mixed rock boulders/pebbles followed by the granite gneiss/charnockite/migmatite deposit. The soil to be generated will be stacked in the earmarked temporary soil stack of the quarry and will be utilized for the plantation purpose to be undertaken around the lease and adjacent to haul roads of the lease. Moreover, as envisaged, waste to the tune of about 20% of excavation will be generated during mining part of which will be utilized by the lessee for making of mine road and allied infrastructures. These are the portions of total excavation which are not suitable for construction purpose due to weathering and softness. It will not be possible to separate the total waste from the suitable building stone/road metal at the quarry head. It is assumed that around 2/3<sup>rd</sup> of valuable building stone/road metal where these will be sorted out. The remaining 1/3<sup>rd</sup> of the total waste will be separated at the quarry head and will be stacked in the temporary waste dump of respective quarry lease and will be utilized by the lessee for making of mine road and allied infrastructures. If required, the portion of soil unsuitable for plantation and the wastes will be sold out to intending Users for construction purpose after obtaining permission from concerned authority and payment of advance Royalty.

- a) **Location (show it in the development plan):** Temporary waste dump will be there in the quarry lease area.
- b) **Area covered:** Not applicable because of the above reason.
- c) **Environment safeguards for such disposal:** Not applicable as the waste dump will be temporary in nature.

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## CHAPTER-5.0

## 12. Mine Drainage

(Give details of total make of water during dry and rainy season and its method of handling)

It is observed from the dug wells of the adjacent plain area and in the nearby villages that, the ground water table varies between 5 m to 10m from the surface level depending upon seasonal variations. During dry season the water table falls to 10m from the surface, whereas during rainy season the water table remains at around 5 m from the surface.

Since mining is carried out in a hilly area. However after lease period of mining the tentative bottom RL would be 10m at the end of the conceptual period. This is above the ground water table as the RL of ground water table is around 05m. Therefore such depth of working would not affect the ground water table.

There is chance that during monsoon the run off water may find access to the quarry. Therefore it is proposed to keep a 5 HP diesel operated pump at the quarry site, particularly during monsoon to draw out the accumulated water from the quarry. The water so discharged will be routed to the natural drainage through series of drains and settling pits. It is proposed to have a peripheral drain around the each pit of the individual QL belonging to the cluster to restrict the surface runoff into the quarry.

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## CHAPTER-6.0

## 13. Mineral processing:

(Give details of processing including sizing, Sorting, generation of rejects/fines etc)

The ROM of building stone/road metal raised from the Quarry will be subjected to manual sorting at the Quarry site. The saleable building stone/road metal after sorting will be transported to the nearby Crusher site for necessary crushing. After crushing and screening, the finished materials will be dispatched to intending users.

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#### CHAPTER-7.0

##### 14. a) No. of trees to be uprooted due to mining operation:

Sparse vegetation exists in the lease area. Planning will be made where there is no tree. However, if the lessee wants to use some area having tree growth, he has to take permission of appropriate Govt. Authorities before doing so.

##### b) Program of Plantation:

An area of 0.373Ha. within the mine safety zone is proposed to be brought under plantation with 597 nos. of saplings of suitable species @ 1600/ Ha. during the plan period.

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**CHAPTER-8.0**

**15. Manpower:**

**a) Supervisory (inclusive of statutory personnel's) :**

| Sl No.       | Designation                      | Qualification                                                                                                   | Numbers  |
|--------------|----------------------------------|-----------------------------------------------------------------------------------------------------------------|----------|
| 1            | Mine Manager/Mine Permit Manager | Second class Manager's Certificate of Competency (DGMS)/ Permit Mine Manager's Certificate of Competency (DGMS) | 1        |
| 2            | Supervisor                       | Matriculate                                                                                                     | 1        |
| <b>Total</b> |                                  |                                                                                                                 | <b>2</b> |

**b) Non-Supervisory (Skilled, Semi-skilled and Unskilled) :**

**Skilled:- 4**

**Semi-skilled: 3**

**Unskilled:- 7**

**Total:- 14**

**c) OMS :**

Highest ore production /annum : 20036 Cum

Working days per year : 300 days (on an average)

Production per day :  $20036/300=66.78\text{cum}$

Output per man shift (OMS) =  $66.78/14= 4.77$  Cum

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### CHAPTER-9.0

#### 9. Use of Mineral: (Specification and monthly quantity to be dispatched be furnished)

**For domestic use:** For construction purpose the stone (road metal) of the area will be dispatched to domestic end users @ 20036m<sup>3</sup> of construction stone per annum.

**For export:** No material will be exported at present. However, based on demand in the international market, part of the material may be exported under the purview of law.

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## CHAPTER-10.0

## 17. Mine Closure Plan

a) Describe the process/activities to be Under taken for reclamation and Rehabilitation in respect of the following:

(i) **Mined out land:** During the present plan period the mined out land will be 0.945 ha.

Since the Quarry is at development stage and the rock mass from the Quarry area won't be exhausted at the end of conceptual period. so proposal for reclamation of mined out land is not possible at this stage.

The existing as well as proposed land use of the area is given as below:

| Type of land use                                  | At present in (Ha.) | After plan Period (Ha.) | Area selected for calculation of FA(Ha.) |
|---------------------------------------------------|---------------------|-------------------------|------------------------------------------|
| Area of excavation                                | 0.765               | 0.945                   | 0.945                                    |
| Existing water logging area                       | 0.705               | 0.705                   |                                          |
| Waste Dump                                        | Temporary feature   | Temporary feature       | Nil                                      |
| Top soil storage                                  | Temporary feature   | Temporary feature       | Nil                                      |
| Mineral storage                                   | Temporary feature   | Temporary feature       | Nil                                      |
| Roads                                             | Temporary feature   | Temporary feature       | Nil                                      |
| Untouched area including safety zone of 0.373 ha. | 0.553               | 0.373                   |                                          |
| <b>Total</b>                                      | <b>2.023</b>        | <b>2.023</b>            | <b>0.945</b>                             |

(ii) **Waste/reject dump:**

As the lease area is for building stone, suitability of the rock is not dependant on chemical parameters. The area is partly covered with soil mixed rock boulders/pebbles followed by the granite gneiss/charnockite/migmatite deposit. The soil to be generated will be stacked in the earmarked temporary soil stack of the quarry and will be utilized for the plantation purpose to be undertaken around the lease and adjacent to haul roads of

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the lease. Moreover, as envisaged, waste to the tune of about 20% of excavation will be generated during mining part of which will be utilized by the lessee for making of mine road and allied infrastructures. These are the portions of total excavation which are not suitable for construction purpose due to weathering and softness. It will not be possible to separate the total waste from the suitable building stone/road metal at the quarry head. It is assumed that around 2/3<sup>rd</sup> of valuable building stone/road metal where these will be sorted out. The remaining 1/3<sup>rd</sup> of the total waste will be separated at the quarry head and will be stacked in the temporary waste dump of respective quarry lease and will be utilized by the lessee for making of mine road and allied infrastructures. If required, the portion of soil unsuitable for plantation and the wastes will be sold out to intending Users for construction purpose after obtaining permission from concerned authority and payment of advance Royalty. However, the process as above will be followed as per approved mining plan of the quarry lease and as such no waste dump will be there in the lease area at the end of plan period.

**(iii) Topsoil stack and its utilization:**

A total of 3180 m<sup>3</sup> of top-soil mixed with boulders and pebbles are envisaged to be generated during the plan period in course of mining. It is proposed to store this top-soil in the earmarked site and will be utilized for nearby avenue plantation purpose after separated out from the mixed rock boulders and pebbles. If required, the portion of soil unsuitable for plantation and the wastes will be sold out to intending Users for construction purpose after obtaining permission from concerned authority and payment of advance royalty. However, the process as above will be followed as per approved mining plan of the quarry lease and as such no waste dump will be there in the lease area at the end of plan period.

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b) **Financial assurance: (To be furnished as a bank guarantee in respect of the area to be put to use)**

The tentative area to be put to use in the lease period as well as conceptual period will be 0.945 Ha. Hence the financial assurance as decided by the competent authority would be submitted by the auction holder on demand. Also, the auction holder has to pay 5% of the royalty towards environment management fund.

J.

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PHOTOGRAPHS OF BAJABATI BLACKSTONE QUARRY NO-6



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**PHOTOGRAPHS OF BAJABATI BLACKSTONE QUARRY NO-6 ROCK SAMPLES**



*J.*

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## CERTIFICATE

18.0

I the holder of Bajabati Black stone Quarry No - 6 over 5.00 Acres or 2.023 Ha in village Bajabati under Dharmasala Tahasil ,Dist- Jajpur (Odisha) hereby solemnly affirm that the plans and programme in this mining plan will be scrupulously implemented by the lease and the Lessee will be strictly held responsible for any deviation thereof. I/We also hereby certify that the provisions of Mines and Mineral (Development & Regulation Act) 1957 and Mines Act – 1952 and Rules and Regulation made there under along with the provisions of Odisha Minor Mineral Concession Rules – 2016 will be strictly adhere to while implementing this mining plan and wherever specified permission will be required the Lessee will approach the concerned Authorities of Directorate General of Mines Safety and the State Government as the case may be.

*Samarendra Nayak*  
Signature of the applicant in full

Full name in block letters:

**(SAMARENDRA NAYAK)**

Place :

At- Kantamalia

Date :

Po/-Thanual

Dist :- Jajpur



# OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.com

Letter No. 3631 Date 24-9-21



To Samarendra Nayak S/O - Prabhala Ch. Nayak  
At. Kantamolia. P.S - Dharmasala  
Dist - Jajpur.

Sub:- Proposal for :

1. Submission of Individual Approved Mining Plan/Modified Mining Plan with updated surface plan
2. Application for Individual Environment clearance

Sir/ Madam,

In inviting a reference to the above cited subject, I am to inform you that the proposal for EC of cluster 3 (Bajabati) was placed in the meeting of SEIAA held on 24.08.2021. The Authority deliberated on the matter and observed that the SEAC in its meeting dt.03.08.2021 have approved the EIA report/EMP in cluster approach and has recommended that the SEIAA may consider to grant EC to individual lease Bajabati B.S.R. No. 6 in cluster after receipt of individual applications from the lessee along with following document as follows :

- i) Filled in Modified checklist
- ii) Filled in form-I of individual lease.
- iii) Prefeasibility report of individual lease.
- iv) EMP of individual lease
- v) Approved mining plan of individual lease
- vi) DLC status of the lease area from concerned DFO as certified by the concerned Tahasildar (to be provided by the office of the undersigned)
- vii) An undertaking by the lessee on the following
  - (a) Not to use wagon drilling blasting has to be submitted.
  - (b) No storage and use of blasting materials / explosives inside the lease area without license / permission / authorization from competent Authority as per Indian Explosives Rule, 1983 shall be ensured by the lessee.
  - (c) PP will submit the Traffic Density study report at Crusher points along with silt management plan to arrest or removal of in grassed silts to surrounding agricultural fields, if any.

Therefore you are requested to submit Individual Approved Mining Plan or Modified Mining Plan with updated surface plan (whichever applicable) for individual lease Bajabati B.S.R. in cluster No. 3 (Bajabati) so that the application for individual EC can proceed ahead.

| Name of the Sairat Source  | Moza            | Khata No   | Plot No         | Area in Ac  | Kisam                  | MGQ in CUM per Annum |
|----------------------------|-----------------|------------|-----------------|-------------|------------------------|----------------------|
| <u>Bajabati B.S.R. - 6</u> | <u>Bajabati</u> | <u>215</u> | <u>1650 (P)</u> | <u>5.00</u> | <u>Pathana Chakana</u> | <u>20036</u>         |

43/21-22

Yours faithfully

*[Signature]*  
24-9-21

Tahasildar, Dharmasala

Memo No 3632 Date 24-9-21.

Copy submitted to the Collector & District Magistrate, Jajpur / Sub-Collector, Jajpur for favour of kind information and necessary action.

*[Signature]*  
24-9-21

Tahasildar, Dharmasala



GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL AND MINES  
DIRECTORATE OF MINES

**\*CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON**

(Under sub-rule (2) of rule 20 of Odisha Minor Mineral Concession Rules, 2004)

*Sri Satyaranjan Mohanty*, S/o Sri Basanta Kumar Mohanty,  
At/P.O: Aunri (Talasahi), Via: Pritipur, Dist: Jajpur - 755013,  
whose photograph and signature are affixed herein, having  
given satisfactory evidence of his qualification and  
experience, is hereby **recognised** under sub-rule (2) of rule  
20 of Odisha Minor Mineral Concession Rules, 2004 as a  
**qualified person** to prepare Mining Plans for Minor  
Minerals within the State of Odisha, India.



His Registration No. is

**RQP/OD/058 /2016**

This Recognition is valid for a period of 10 years ending on 02.08.2026.  
This certificate will be liable to be withdrawn/ cancelled in the event of furnishing  
wrong information/ documents in the Mining Plans to be submitted by him.

Place: Bhubaneswar

Date: 03.08.2016

*[Signature]* 3/8/2016  
DIRECTOR OF MINES, ODISHA  
BHUBANESWAR

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**CERTIFICATE FROM REVENUE INSPECTOR**

This is to intimate that the area proposed to be granted for quarry lease in favour of Bajabati Black stone quarry No - 6, Bajabati over 5.00 Acres or 2.02 Ha in village Bajabati under Dharmasala Tahasil of Jajpur District, Odisha, has been demarcated with help of existing Revenue village sheets of the adjoining area for the purpose of preparation of mining plan.

  
Signature of Revenue Inspector

TRUE COPY ATTESTED  
  
ADVOCATE

ENVIRONMENTAL  
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Orissa)

To,

The lessee  
SAMARENDRA NAYAK  
BAJABATI BLACK STONE QUARRY NO-6 OVER 5.00 AC OR 2.023  
HECT IN VILLAGE BAJABATI UNDER DHARMASALA TAHASIL OF  
JAJPUR DISTRICT, ODISHA. -755024

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/OR/MIN/271585/2022 dated 07 May 2022. The particulars of the environmental  
clearance granted to the project are as below.

- |                                               |                                                                                                                                                 |
|-----------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No.                      | EC22B001OR127359                                                                                                                                |
| 2. File No.                                   | 271585/663-MINB1/05-2022                                                                                                                        |
| 3. Project Type                               | New                                                                                                                                             |
| 4. Category                                   | B2                                                                                                                                              |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals                                                                                                                         |
| 6. Name of Project                            | BAJABATI BLACK STONE QUARRY NO<br>6 OVER 5.00 AC OR 2.023 HECT IN<br>VILLAGE BAJABATI UNDER<br>DHARMASALA TAHASIL OF JAJPUR<br>DISTRICT ODISHA. |
| 7. Name of Company/Organization               | SAMARENDRA NAYAK                                                                                                                                |
| 8. Location of Project                        | Orissa                                                                                                                                          |
| 9. TOR Date                                   | N/A                                                                                                                                             |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 07/06/2022

(e-signed)  
Sri Susanta Nanda  
Member Secretary  
SEIAA - (Orissa)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*



## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail-seiaaorissa@gmail.com

**SEIAA File No: 271585/663-MINB1/05-2022**

**Project:** Proposal of Sri. Samarendra Nayak for mining of road metal from Bajabati Black Stone Quarry No-6 over an area of 5.00 acres or 2.023Ha(Total Cluster-3 Area-35.66 Acres or 14.43Ha,consisting of 6nos.of Quarries) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur- Environmental Clearance reg.

**Ref:** Your online application dated 07.05.2022 for issue of EC vide File No: SIA/OR/MIN/271585/2022

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of road metal from Bajabati Black Stone Quarry No-6 over an area of 5.00 acres or 2.023Ha(Total Cluster-3 Area-35.66 Acres or 14.43Ha,consisting of 6nos.of Quarries) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, form-1, supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan, cluster EIA/EMP and Checklist.

**2. The proposed activities in a nut shell are as follows: -**

- a. This is a proposal for mining of road metal from Bajabati Black Stone Quarry No-6 over an area of 5.00 acres or 2.023Ha(Total Cluster-3 Area-35.66 Acres or 14.43Ha) at village- Bajabati, Tahasil- Dharmasala, District- Jajpur.
- b. The mine area is a part of the Survey of India Toposheet No. 73L/1&73L/2 bounded by Latitude: 20°46'01.91"N to 20°46'07.51"N and Longitude: 86°06'30.12"E to 86°06'36.29" E .

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- c. The mining lease is an identified sairat source in the DSR. The Bajabati Black Stone Quarry No-6 sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Dharmasala to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
  - d. The mining plan along with the PMCP of the mining project prepared has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 06.04.2022.
  - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 102556.8 cum of building stone/road metal.
  - f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the Tahasildar/PP in the checklist, the village road is at a distance of 0.6Km away from the mining lease area.
  - g. The cluster certificate has been furnished by Tahasildar Dharmasala certifying that this sairat source is a part of a cluster. There are 06 nos. of mines(including this lease) located within 500m radius of lease area confirming to cluster situation and EIA/EMP study has already been carried out for the entire cluster. The SEAC have approved the cluster EIA/EMP prepared for the entire cluster in its meeting held on 03.08.2021.
  - h. The Tahasildar vide letter dated 22.04.2022 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
  - i. As per the approved mining plan submitted, it is observed that road metal from the quarry will be extracted by semi-mechanized method with annual extraction of road metal not exceeding 20036cum, maximum production capacity during the valid lease period.
3. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project in cluster falls under Category B1 as the mining lease area in cluster is more than 5 ha.
4. The proposal in cluster was duly appraised by the SEAC in its meeting held on 03.08.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has already submitted the individual EC application in the Parivesh portal.

JH



5. The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid upto the lease period under the provisions of EIA Notification 2006 and subsequent amendments thereto subject to strict compliance of all stipulated conditions as mentioned below.

6. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

7. The Tahasildar, Dharmasala who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

8. **Stipulated Conditions:**

8.1 This Environmental Clearance is given with a specific condition for compliance that "the PP / Tahasildar is requested to furnish report / certificate from the concerned DFO about the status of this land whether forest land or non forest land. As google map shows large scale quarrying activity over and around the proposed lease area, the concerned Tahasildar shall clarify if any of this quarrying is unauthorised / illegal; and in such case, the quantum of material illegally removed may be estimated and reported. What steps if any have been taken to stop illegal quarrying for this hill block may be reported to this office within three months. This EC is liable to be revoked, if the desired report/clarification/information is not submitted to this office.

8.2 The lessee shall implement the pollution control measures and safeguards as proposed in the approved EIA/EMP in the cluster approach.

8.3 All the individual quarry lessee holders coming under the tahasil, Dharmasala jurisdiction shall create a common forum in coordination with the Tahsildar and contribute funds to it for grading, compaction and maintenance of common haulage road, provision of piped water with semi-circle Sprinkler system for suppression of dust on the common haulage road, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity. All the individual lease holders shall implement the cluster EMP as proposed. All mining activity shall be done in scientific manner to safeguard degradation of environment. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his tahasil.

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- 8.4 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation. Photographs of proof showing the demarcation of the quarry lease shall be submitted along with compliance report.
  - 8.5 No mining activities shall be allowed in forest area, if any, for which the Forest Clearance is not available.
  - 8.6 Under no circumstances, the lessee shall use wagon drilling blasting during mining activity.
  - 8.7 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The Rule 37(1)(a) of the OMMC Rule, 2016 stipulates that the depth of the quarry below the surface shall not exceed 6 meters. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of mineral and proceeding uniformly to more and more depths from all sides simultaneously. Maximum depth from the top surface, at any point on the hill, upto which quarrying may be permitted shall be 6 meters. The total expected quantity of stone material to be exploited by operating in the above manner shall be calculated, which is the maximum quantity that is allowed to be extracted.
  - 8.8 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is **20036Cum** in a full year (January to December) during the valid lease period. During the plan period of 5years, the total production from the quarry shall be **100180Cum** as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
  - 8.9 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of road metal from the lease area of each year shall be submitted in tabular form during submission of compliance report.
  - 8.10 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
  - 8.11 The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water if any, required for the project.
  - 8.12 Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use has to be given priority during mining operation.

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- 8.13 The illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- 8.14 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 8.15 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 8.16 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 8.17 No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 8.18 Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The lessee shall obtain NOC of Panchayat for usage of haulage road/Panchayat road.
- 8.19 All the lease holders in a cluster should join hand for grading of the main haulage road to maintain the gradient facilitating smooth movement of vehicles.
- 8.20 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 8.21 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The competent lease granting authority may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of

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- the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 8.22 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 8.23 The lessee shall not store and use blasting materials/explosives inside the lease area without obtaining license/permission/authorization from competent Authority as per Indian Explosives Rules, 1983.
- 8.24 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
- 8.25 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 8.26 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 8.27 Issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CSR shall be complied with. All the lease holders in a cluster to join hand through a registered MOU on cluster to cluster basis for implementation of the same as per the provision of OM dated 30.09.2020 of MoEF&CC, Govt. of India. All the commitments made during the Public Hearing/Public Consultation meeting shall be satisfactorily implemented within the first three years and for this adequate budget provision shall be collectively made by all holders in the cluster.
- 8.28 The lessee shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; all the old age people of the surrounding villages may be provided medical facilities.
- 8.29 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease

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holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

- 8.30 The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- 8.31 The lessee shall ensure the safeguard and well being of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the MoEF & CC, Govt. of India and SEIAA, Odisha.
- 8.32 All the lease holders in a cluster should join hand for development of green belt all around the cluster area. Plantation of 5000 saplings shall be carried out in the 1<sup>st</sup> year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PPs shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation. Total Plantation shall be carried out within 2-3 years of mining activity and maintenance shall be continued in remaining years. Trees present in mining area shall be uprooted & transplanted in safety zone.
- 8.33 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 8.34 Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 8.35 The soil to be generated during mining activity shall be stacked in the earmarked temporary soil stack and shall be utilized for the plantation purpose to be undertaken around the respective hill/patch and adjacent to haul roads of the same in lease area.
- 8.36 The abandoned mine pit shall be converted to rain water storage tank and the rain water stored in pit shall be utilized for plantation as well as dust suppression.
- 8.37 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 8.38 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 8.39 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes. Photographs showing the reclamation & restoration of the mined out area shall be submitted along with compliance report at the end of lease period.

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- 8.40 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 8.41 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 8.42 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 8.43 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked. The proponent shall upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. The concerned Tahasildar shall ensure the uploading of EC compliance report in the parivesh portal by the project proponent.
- 8.44 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 8.45 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 8.46 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 8.47 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat / Panchayat Samiti / Zila Parisad / Municipal Corporation / Urban Local Body as the case may be.
- 8.48 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 8.49 The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing

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- that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry. The advertisement shall be made within seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.
- 8.50 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 8.51 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 8.52 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 8.53 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 8.54 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 8.55 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

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8.56 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

  
Member Secretary

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur/Sub Collector, Jajpur/Tahasildar, Dharmasala for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

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Member Secretary

TRUE COPY ATTACHED  
ADVOCATE

Signature Not Verified

Digitally signed by Sri Susanta Nanda

Member Secretary

Date: 6/7/2022 6:43:51 PM



GOVT. OF ODISHA  
 SR, DHARAMASALA  
 JAJPUR  
 LICENSE NO : JPRFRA904

STAMP DUTY  
 880000  
 Rs. 0451600  
 365513  
 INDIA

Stamp Date: -8.4.2024  
 ODISHA  
 0922 772335

Stamp Text: \*\*Zero-Four-Five-Due-Six-Zero-Zero\*\*

ANNEXURE

E/IS

SUB-REGISTRAR  
DHARAMASALA

Mining Officer I/C  
 Jajpur District

**FORM-N**

**SAIRAT QUARRY LEASE DEED**

[See rule 27(13) of the Odisha Minor Minerals Concession Rules, 2016]  
 LONG TERM LEASE AGREEMENT FOR RUPEES: 90,31,712.00, (NINETY LAKHS THIRTY ONE THOUSAND SEVEN HUNDRED TWELVE)

**SAIRAT LEASE CASE No. 43/2021**  
**BAJABATI BLACK STONE QUARRY**

THIS INDENTURE is made this 8<sup>th</sup> day of April, 2024

**Between**

The GOVERNOR OF ODISHA represented Mining Officer, I/C Deputy Director of Mines, Jajpur Circle, Jajpur (hereinafter called the "Lessor") of the one part.

**AND**

Samarendra Nayak aged about 51 years , S/O- Prafulla Chandra Nayak At-Kantamalia, Po-Thannual, Ps-Dharmasala, Dist-Jajpur, Pin-755024 by caste- Khandayat, Profession - Business, Mob No-9438618384, Aadhaar No-6121 6268 7710,PAN No-AEUPN2718N.

(Hereinafter called the lessee which expression shall there the context to admit be deemed to include his Heirs Executors, Administrators, Assigns of the other part).

Samarendra Nayak  
 8/4/24

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Non judicial franking stamp worth Rs 451,600/-  
(Rupee four lakh fifty one thousand six hundred only)  
has been sold to Sri Samarendra Nayar -  
Prabulla Ch. Nayak & Mr. Kantamalia P. Channal  
PS. Dharmaseela Dist. Jajpur vide SLN. - 09227729321  
on Dt. 08.04.21

Samet  
08/04/21  
frankng clerk.

< Samarendra Nayar



*Damarendra Nayak*

WHEREAS the lessee has applied to the competent Authority concerned (Tahasildar, Dharmasala) for a quarry lease for Black Stone (Minor Mineral) in accordance with the provision of the Odisha minor Minerals Concession Rules, 2016 and subsequently O.M.M.C amendment rules in respect of the lands described in part I of the Schedule .

AND WHEREAS the Competent Authority(Tahasildar Dharmasala) has communicated his approval to the grant of lease on the terms, covenants and condition here in after contained.

IN THE MEANTIME , as per the Notification No-12167/ dt.27.12.2022 & letter no-3181/dt.27.03.2023 of Govt. of Odisha in Steel & Mines Department , this sairat source has been transferred from Revenue & DM Department (Tahasildar Dharmasala) to steel & Mines Department (Deputy Director of Mines, Jajpur Circle ,Jajpur).

NOW THIS INDENTURE Witnessh as follows:-

The lessor hereby demises to the lessee the land described in part I of the Schedule hereunder written and delineated in the map hereunto annexed to the Sarirat Case record.

The said demised pieces of land shall be held by the lessee upto 4 years from the date on which this executed deed is registered under the Indian Registration Act.

And Odisha Registration manual, subject to the term, convent, condition hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

Mining Officer I/C  
Jajpur District

*Damarendra Nayak*

**PART-I****DETAILS OF PAYMENT, LOCATION AND AREA OF THE QUARRY LEASE**

1. Sairat Case Record bearing No:43/2021
2. Name of the Sairat : Bajabati Black Stone Quarry No-6
3. Royalty: Rs.130.00 per cum
4. Additional Charges: Rs.291.00 per cum
5. Lease Period: 5 Years (Long Term)
6. Period for which this lease deed is executed: 4 Years upto 5 years from 1<sup>st</sup> date of Execution.
7. Minimum Guaranteed Quantity: 20036 cum.
8. Amount of Royalty and other Govt. dues for 20036 cum is given below.

|                    |     |              |
|--------------------|-----|--------------|
| (i) Royalty=       | Rs. | 26,04,680.00 |
| (ii) Addi. Charges | Rs. | 58,30,476.00 |
| (iii) Surface Rent | Rs. | 730.00       |
| (iv) Dead Rent=    | Rs. | 36,420.00    |
| (v)DMF             | Rs. | 2,60,468.00  |
| (vi)EMF            | Rs. | 1,30,234.00  |
| (vii)IT            | Rs. | 1,68,704.00  |

**Total =** Rs. 90,31,712.00

**Deposited amount-**

4. Location of the Quarry

Dist -Jajpur, SRO/PS-Dharmasala, PS No-811

| <u>Mouza</u> | <u>Khata No</u> | <u>Plot No.</u> | <u>Area (Ac. &amp; Ha)</u> | <u>Kisam</u>       |
|--------------|-----------------|-----------------|----------------------------|--------------------|
| Bajabati     | 215(A.A.A)      | 1050(P)         | Ac.5.00                    | Pathara<br>Chatana |

As per plan annexed and bounded  
 On the North Part of plot No.  
 On the south Part of plot No.  
 On the East Part of plot No.  
 And on the west part of plot No.  
 Hereinafter called as "said land"

Mining Officer / Jajpur District

*Samarendra Nayak*  
21/11/24

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TERMS AND CONDITIONS OF QUARRY LEASE LAID DOWN IN RULE-33 CHAPTER- IV OF  
OMMC RULES-2016 .

1. The lessee shall pay to the state government surface rent before the execution of the lease-deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15<sup>th</sup> January of every year.
2. The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15<sup>th</sup> January of every year and an account of the royalty payable by him shall be kept by the Competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him he shall remove the minor minerals only after payment of the royalty and in such case advance dead rent paid by him shall be deemed to have been merged into the amount of royalty he was liable to pay.
3. The lessee shall pay to the government, compensation for all damages, injuries or disturbance which has been caused by him in the course of mining operation and shall indemnify the government against the claims which may be made by third parties in respect of such damage, injury or disturbances.
4. The lessee shall commence quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper, skillful and workman-like manner and the lessee shall send to the director and deputy Director or Mining Officer concerned, under whose jurisdiction the area is located and to the director of mines safety, Bhubaneswar an intimation in form H of the opening or reopening of the quarry so as to reach them within a period of fifteen days from the date of such commencement .
5. If the lessee does not work upon the quarry for a continuous period of six months, the lease shall be liable to be cancelled, unless prior permission had been granted by the competent Authority for such stoppage on reasonable grounds:  
Provided that the competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not be possible for the lessee to undertake mining operations or to continue such operations for reasons beyond his control, make an order within a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled .
6. The lessee shall allow reasonable facilities of access to other concessionaires of major and minor minerals, as may be directed by the competent authority .
7. If any minor mineral not specified in the lease deed is discovered in the leased area the lessee shall report it forthwith to the competent authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor mineral is included in the lease deed or a separate prospecting license -cum-mining lease or mining lease or quarry lease, as the case may be, is granted in favour of lessee .if he fails to apply for a prospecting

Mining Officer /IC  
Jajpur District

*Samarendra Nayak*

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### TERM AND CONDITION OF THE LEASE

#### PART-II

Whereas the registered qualified Satya Ranjan Mohanty RQP/OD/058/2016 has prepared the mining plan of the sairat source e.i- Bajabati Black Stone Quarry in favour of Samarendra Nayak.

This lease is subject to the conditions laid down in rule-33 and also all other conditions containing to lease as provided in the Rule. All conditions given by the SEIAA vide his EC identification No-22B001OR127359, dated: - 07.06.2022.

Besides all the above mention term and condition lessee is directed not to transport the minor mineral i.e. Black Stone before & after opening and closing time of the school and also during the recess time of the school due to transportation of Black Stone done by lessee or any other vehicle owner, the lessee shall be hold responsible for the same.

Mining Officer I/C  
Jalpur District

*[Signature]*

Samarendra Nayak



as the case may be, may grant prospecting license -cum-mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose.

Provided that, if the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the land being included in his earlier lease for extraction of minor mineral.

8. The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of :-
  - (a) One hundred meters from any Railway line (except under and in accordance with the written permission of the Railway Administration concerned) and in case of National Highway, state Highway, monuments, heritage sites, or any reservoir; except in accordance with the previous permission of the collector.
  - (b) Fifty meters from any tank, canal, road (other than a National or state Highway or other public works or buildings or inhabited sites), except under in accordance with the previous permission of the collector.
9. The railway administration or the collector, as the case may be, may grant such permission as required under clause (a) or (b) of sub-rule (8) on such condition as may be specified.
10. The state or central Government shall have right to construct any road, railway or canal or reservoir or to lay electric or telephone lines in or over the lands held under the lease: Provided that the lessee shall be given at least sixty days prior notice before the right is exercised and the area thus utilized shall be excluded from the area held under lease.
11. The lessee, with prior written permission of the competent authority, can erect at his own cost, temporary structures including buildings required for the purpose of quarrying operation within the leased area, without violating any law or obstructing any natural flow, community access or without causing damage to any embankment or public property, which shall be dismantled by the lessee at his own cost on completion of the lease term or on determination of the lease. The competent authority can pass orders to dismantle such structures if found erected illegally or causing damage to public.
12. The lessee shall, at his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the leased area.
13. The lessee shall obtain permission of the competent authorities of the forest Department, Odisha to carry on any operation in forest area.
14. The lessee shall abide by the provisions of all laws for the time being in force, relating to the working of quarries and matters affecting the safety, health and

Mining Officer IIC  
Jajpur District

*Signature*  
Dhanendra Nayak  
14/12/20



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22. All minor minerals, materials, machineries, buildings and other structures left in the leased area after the date line fixed or time allowed by the competent authority shall be deemed to be the property of the Government and Competent authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of controlling Authority.
23. If any mineral other than minor mineral is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the competent authority and the Director forthwith and the lease shall be determined without payment of any compensation to the lessee.
24. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the mines Act, 1952 and the rules and regulations framed there under from time to time.
25. The lessee shall carry out quarrying operation with environment safe guards and shall take such steps for reclamation and raising of plantations in the lease area in line with the prescription under rules 29 to 37 of the Granite Conservation and Development Rules 1999.
26. The lessee shall keep the Government indemnified from any liability, compensation damage etc arising out of his acts or omissions as a lessee during the subsistence of the lease.
27. No rejected/off grade major mineral shall be removed on payment of royalty as minor mineral, under this rule.
28. The Competent Authority may include such other conditions in the lease deed with the approval of the Controlling Authority.
29. The lessee shall abide by the provision of the provision of the Mines Act, 1952 and rules and regulations framed there under, the Explosive Act, 1884 and rules made there under for development of the source of minor mineral to work man like manner and for avoidance of any danger arising out of such winning of minor mineral.
- Other Conditions: -
- (i) The lease deed is not transferable.
- (ii) The minor mineral other than for which lease is confirmed shall not be removed from lease area.
- (iii) The lessee shall have no right over the quarried material and other properties lying in the lease area after expiry of the term of lease and shall deemed to be the properties of Government and maybe disposed of by public auction.
- (iv) The lessee shall obey all existing rights of way, water and other easements.

Mining Officer I/c  
Jalpur District

*[Handwritten Signature]*

*Nayak*

*Samarandra*

- ~~SECRET~~
- (v) The lessee shall not remove any minor mineral from the lease area without obtaining prior permission from the Competent Authority or any other officer authorized by him. No minor mineral shall be dispatched from the lease area without valid Transit Pass issued by such officer.
- (vi) The lessee shall take all possible precaution for protection of environment and control of pollution including reclamation of the quarried out area.
- (vii) If in any event the orders of the Competent Authority is revised, reviewed or cancelled by the concerned Controlling Authority or the lessee fails to fulfill the terms and conditions of the lease due to force majeure such as act of God, war, insurrections, riot, civil commotion, strike, earth quake, storm, tidal wave, flood, lightning, explosion fire and any other happening beyond control of lessee, delay in development of infrastructure, acquiring of land for quarrying operation and for use of land for public purpose, the lessee shall not claim for any compensation. (viii) The lessee should operate the sairat as per approved Mining Plan and as per the conditions enumerated in the letter No.3904/dt.12.06.2020 of the Deputy Director, Directorate of Geology, Bhubaneswar.
- (viii) The vehicle transporting sand from the quarry should be covered with tarpaulin and speed is to be limited to moderate speed of 15 Km/hr to prevent undue noise and other problems.
- (ix) The lessee should make water spraying on roads properly and regularly to control dust emission.
- (x) The lessee should not extract more sand than the permitted quantity approved by the Competent Authority.
- (xi) The lessee will make pillar posting around the sairat source and install the sign board in front of the entrance of the source before starting operation.
- (xii) The Competent Authority is not responsible for any local issue for quarrying and transportation of sand. (xiii) The lessee shall pay a wage no less than the minimum wage prescribed by the State Government from time to time under the Minimum Wages Act, Odisha.
- (xvi) The lessee abides to pay 2% of the royalty and additional charges as Income Tax.
- (xvii) The lessee abides to pay GST of the royalty and additional charges as per provision of law.
- (xviii) The Competent Authority reserves all the right to cancel, modify and impose any law or order without assigning any reason.
- (xix) The lessee should abide by any order issued by the local authority in accordance with law.

Further, the lessee is liable to abide the kind order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in O.A. No.60 of 2021 communicated by the Collector, Jajpur vide letter No. 13209/dt.14.09.2022 as mentioned below

Mining Officer I/C  
Jajpur District

*Rayak*  
*Shera...*



### PART-III

Liberties, power and privileges to be exercised and enjoyed by the Lessee

1. To enter upon and use the land, described in part 1 of the schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral/minerals leased in natural or in processed/converted form.
2. To make roads, tram ways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the collector of the district.

### PART-IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in

1. No land shall be used for surface operations if objection is raised by the competent authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/protected forest without prior permission of the divisional forest officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these rules and as may be specified under Odisha minerals (Prevention of theft, Smuggling and illegal mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.

Mining Officer I/C  
Jaipur District

*Sanamendra Nayak*  
*Slurry*

- ~~28~~ -

- 5. The lessee shall submit the total extraction of minor mineral after closure of the mining period; which shall be surveyed and estimated by the Recognized Qualified person and duly approved by the authorized officer.
- 6. The RQP shall be paid by the lessee for survey and estimate .The differential amount of royalty and other charges shall be released from the lessee along with penalty under OMMC rule 2016.

**PART-V**

Liberties, powers and privileges reserved to the State Government

The State Government or any other officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of minerals as may be deemed necessary.

**PART-VI**

**Provision regarding Rents and Royalties**

- 1. The lessee shall ,during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in schedule 1.
- 2. All payment relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the state government free from all deductions, at the district Treasury/sub-Treasury and in such manner as the competent authority may prescribe.
- 3. For the purpose of computing the royalty, the lessee shall keep correct amount of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in form K & form P.

Mining Officer I/C  
Jaipur District


*[Handwritten signature]*

*Samarendra Nayak*



4. The lessee shall pay the royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15<sup>th</sup> January and 15<sup>th</sup> July of each year.
6. The lessee shall, in addition to the rents and royalties, also pay the contributions to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules.
7. The lessee shall also pay the additional charge at the rate of Rs. 291 per cubic meter.
8. The minimum guaranteed quantity for the quarry lease shall be 20036 cum per annum.

In witness of the parties to this quarry lease put their respective hands and seal being present on the date month and year first above mentioned after the contents are read and explained to them and finding the same to be true and correct.

  
**Mining Officer i/c**  
**Jajpur District**

Signed by.....  
 For and on behalf of governor of Odisha, in the presence of

1. Biswasjit Samal. (D&A) 4.24
2. Subrata K. Mahanta (D&A) 8.6.24

Signed by... Ganarendra Nayak Lessee in the presence of

1. Sudanta Pat.
- c/o: Balaram Pat.  
 At: Imamanagan  
 2. post: Thonual. 8/11/24  
 Dist: Jajpur.  
 Ahaar 71 79 0782 8347

Nayak  
 Ganarendra  
 Nayak

Prepared by  
 Pradyumn Chandra Nayak  
 Advocate  
 Date: 11/20/24

TRUE COPY ATTESTED  
  
 ADVOCATE



**REGIONAL OFFICE, KALINGANAGAR**

**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur

DIST- JAJPUR-755019, ODISHA, INDIA



**CONSENT ORDER**

No 1148 //KNG/BSQ/90

Date 29-03-2025

**CONSENT ORDER NO. 617 IRO-SPCB/KALINGA NAGAR (APC & WPC)**

**Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 and under section 21 of the Air (PCP) Act, 1981.**

**Ref : Your online application No. 6305268 & This Office consent to operate order granted vide letter no 1396/KNG/BSQ/90 Dtd 30.03.2024**

Consent to operate is hereby granted under section 25 / 26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Mine **M/s. BAJABATI BLACK STONE QUARRY NO 6**

Name of the Occupier & Designation **Sri Samarendra Nayak, Lessee**

Address **At- Village Bajabati (Plot No- 1050 (P) of Khata No. 215 over an area of 5.00 Ac.(2.023 Ha)), Tehsil : Dharmasala Dist- Jajpur, Odisha**

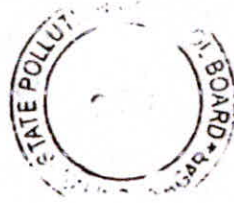
This consent order is valid for the period from **01.04.2025** up to **31.03.2026**.  
(This consent to operate is granted based on environmental clearance issued vide SEIAA Identification no EC22B001OR127359 dtd 07.06.2022 and subjected to validity of mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured.**

| Sl. No. | Product.                                                | Quantity (in cu meters)/Annum |
|---------|---------------------------------------------------------|-------------------------------|
| 1       | <b>Excavation of Granite Stone for the year 2025-26</b> | <b>20036 m<sup>3</sup></b>    |

P.T.O



### CONSENT ORDER

**B. Discharge permitted through the following outlet subject to the standard.**

| Outlet No. | Description of outlet. | Point of discharge.       | Quantity of discharge KLD or KL/hr | Prescribed standard. |         |          |   |   |
|------------|------------------------|---------------------------|------------------------------------|----------------------|---------|----------|---|---|
|            |                        |                           |                                    | pH                   | SS mg/l | O&G mg/l |   |   |
| 1          | Domestic waste water   | Soak pit via septic tank. | -                                  | 5.5 - 9.0            | 100     | 10       | - | - |
| 2          | -                      | -                         | -                                  | -                    | -       | -        | - | - |

**C. Emission permitted through the following stack subject to the prescribed standard.**

| Chimney Stack No. | Description of stack. | Stack height (m) | Quantity of emission | Prescribed standard. mg/Nm <sup>3</sup> |    |                 |                 |   |
|-------------------|-----------------------|------------------|----------------------|-----------------------------------------|----|-----------------|-----------------|---|
|                   |                       |                  |                      |                                         | PM | SO <sub>2</sub> | NO <sub>x</sub> |   |
| 1                 | -                     | -                | -                    | -                                       | -  | -               | -               | - |

*The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.*

**D. Disposal of solid waste permitted in the following manner.**

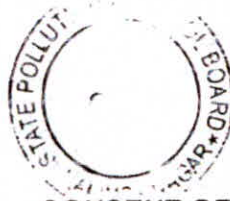
| Sl. No. | Type of solid waste | Quantity generated (TPD) | Quantity to be reused on site (TPD) | Quantity to be reused off site (TPD) | Quantity disposed off (TPD) | Description of disposal site.               |
|---------|---------------------|--------------------------|-------------------------------------|--------------------------------------|-----------------------------|---------------------------------------------|
| 1       | Overburden/Top soil | -                        | -                                   | -                                    | -                           | Shall be stored as per approved mining plan |
| 2       | -                   | -                        | -                                   | -                                    | -                           | -                                           |

*Contd...*

**E. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to establish and operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.

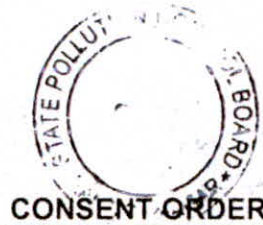
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### CONSENT ORDER

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

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~~Signature~~

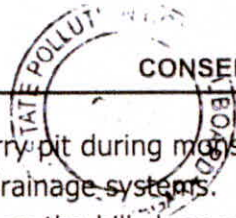
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.

Contd...



### CONSENT ORDER

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.



CONSENT ORDER

**E. SPECIAL CONDITIONS**

1. The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
5. Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.
6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.
7. The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.
8. The mines shall undertake plantation as mentioned in the mining plan..
9. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
10. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards
11. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
12. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
13. The Board reserves the right to revoke / refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To

**Sri Samarendra Nayak, Lessee**  
**M/s BAJABATI BLACK STONE QUARRY NO 6**  
**At: Kantamalia, PO-Thanaui**  
**Dist-Jajpur, Odisha**

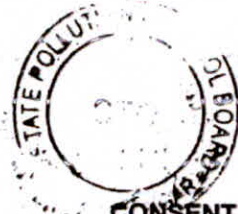
Memo No. 1149 / Dt. 29-03-2025

Copy forwarded to

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The District Collector **Jajpur**
3. The Deputy Director of Mines(Minor Mineral), **Jajpur**
4. The Tahasildar, Dharmasala, **Jajpur**
5. Guard File.

*M. M. Sahas*  
*29/03/25*  
**REGIONAL OFFICER**  
Regional Officer  
State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur

*M. M. Sahas*  
*29/03/25*  
**REGIONAL OFFICER**  
Regional Officer  
State Pollution Control Board, Odisha



STATE POLLUTION CONTROL BOARD  
ODISHA  
CONSSENT ORDER

Annexure-I

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS**

| Sl. No. | Parameters                                               | Standards                                                  |               |                     |                                                                                                               |
|---------|----------------------------------------------------------|------------------------------------------------------------|---------------|---------------------|---------------------------------------------------------------------------------------------------------------|
|         |                                                          | Inland surface                                             | Public sewers | Land for irrigation | Marine Costal Areas                                                                                           |
|         |                                                          | (a)                                                        | (b)           | (c)                 | (d)                                                                                                           |
| 1.      | Colour&odour                                             | Colourless/Odour less as far as practible                  | -----         | See 6 of Annex-1    | See 6 of Annex-1                                                                                              |
| 2.      | Suspended Solids (mg/l)                                  | 100                                                        | 600           | 200                 | a For process wastewater – 100<br>b. For cooling water effluent 10% above total suspended matter of influent. |
| 3.      | Particular size of SS                                    | Shall pass 850                                             | ----          | ----                |                                                                                                               |
| 5.      | pH value                                                 | 5.5 to 9.0                                                 | 5.5 to 9.0    | 5.5 to 9.0          | 5.5 to 9.0                                                                                                    |
| 6.      | Temperature                                              | Shall not exceed 5°C above the receiving water temperature | -----         | -----               | Shall not exceed 5°C above the receiving water temperature                                                    |
| 7.      | Oil & Grease mg/l max.                                   | 10                                                         | 20            | 10                  | 20                                                                                                            |
| 8.      | Total residual chlorine                                  | 1.0                                                        | ---           | ----                | 1.0                                                                                                           |
| 9.      | Ammonical nitrogen (as N) mg/l max.                      | 50                                                         | 50            | ----                | 50                                                                                                            |
| 10.     | Total Kajeldahl nitrogen (as NH <sub>3</sub> ) mg/1 max. | 100                                                        | ---           | ----                | 100                                                                                                           |
| 11.     | Free ammonia (as NH <sub>3</sub> ) mg/1 max.             | 5.0                                                        | ---           | ----                | 5.0                                                                                                           |
| 12.     | Biochemical Oxygen Demand (5 days at (20°C) mg/i max.    | 30                                                         | 350           | 100                 | 100                                                                                                           |
| 13.     | Chemical Oxygen Demand, mg/1 max.                        | 250                                                        | ---           | ----                | 250                                                                                                           |
| 14.     | Arsenic (as As) mg/1 max.                                | 0.2                                                        | 0.2           | 0.2                 | 0.2                                                                                                           |

PTO

|     |                                                                    |                                                      |                                                      |                                                      |                                                      |
|-----|--------------------------------------------------------------------|------------------------------------------------------|------------------------------------------------------|------------------------------------------------------|------------------------------------------------------|
| 15. | Mercury (as Hg) mg/1 max.                                          | 0.01                                                 | 0.01                                                 | ---                                                  | 0.001                                                |
| 16. | Lead (as pb) mg/1 max.                                             | 01.                                                  | 1.0                                                  | ---                                                  | 2.0                                                  |
| 17. | Cardmium (as Cd) mg/1 max.                                         | 2.0                                                  | 1.0                                                  | ----                                                 | 2.0                                                  |
| 18. | Hexavalent Chromium (as Cr + 6) mg/l max.                          | 0.1                                                  | 2.0                                                  | ----                                                 | 1.0                                                  |
| 19. | Total Chromium (as Cr) mg/l max.                                   | 2.0                                                  | 2.0                                                  | ----                                                 | 2.0                                                  |
| 20. | Copper (as Cu) mg/l max.                                           | 3.0                                                  | 3.0                                                  | -----                                                | 3.0                                                  |
| 21. | Zinc (as Zn) mg/l max.                                             | 5.0                                                  | 15                                                   | -----                                                | 15                                                   |
| 22. | Selenium (as Sc) mg/l max.                                         | 0.05                                                 | 0.05                                                 | -----                                                | 0.05                                                 |
| 23. | Nickel (as Nil) mg/l max.                                          | 3.0                                                  | 3.0                                                  | -----                                                | 5.0                                                  |
| 24. | Cyanide (as CN) mg/l max.                                          | 0.2                                                  | 2.0                                                  | 0.2                                                  | 0.02                                                 |
| 25. | Fluoride ( as F) mg/l max.                                         | 2.0                                                  | 15                                                   | -----                                                | 15                                                   |
| 26. | Dissolved Phosphates (as P) mg/l max.                              | 5.0                                                  | -----                                                | -----                                                | -----                                                |
| 27. | Sulphide (as S) mg/l max.                                          | 2.0                                                  | -----                                                | -----                                                | 5.0                                                  |
| 28. | Phenolic compounds as (C <sub>6</sub> H <sub>5</sub> OH) mg/l max. | 1.0                                                  | 5.0                                                  | -----                                                | 5.0                                                  |
| 29. | Radioactive materials                                              |                                                      |                                                      |                                                      |                                                      |
|     | a. Alpha emitter micro curle/ml.                                   | 10 <sup>7</sup>                                      | 10 <sup>7</sup>                                      | 10 <sup>8</sup>                                      | 10 <sup>7</sup>                                      |
|     | b. Beta emitter micro curle/ml.                                    | 10 <sup>6</sup>                                      | 10 <sup>6</sup>                                      | 10 <sup>7</sup>                                      | 10 <sup>6</sup>                                      |
| 30. | Bio-assay test                                                     | 90% survival of fish after 96 hours in 100% effluent | 90% survival of fish after 96 hours in 100% effluent | 90% survival of fish after 96 hours in 100% effluent | 90% survival of fish after 96 hours in 100% effluent |
| 31. | Manganese (as Mn)                                                  | 2 mg/l                                               | 2 mg/l                                               | -----                                                | 2 mg/l                                               |
| 32. | Iron (Fe)                                                          | 3 mg/l                                               | 3 mg/l                                               | -----                                                | 3 mg/l                                               |
| 33. | Vanadium (as V)                                                    | 0.2 mg/l                                             | 0.2 mg/l                                             | -----                                                | 0.2 mg/l                                             |
| 34. | Nitrate Nitrogen                                                   | 10 mg/l                                              | -----                                                | -----                                                | 20 mg/l                                              |



## CONSENT ORDER

## NATIONAL AMBIENT AIR QUALITY STANDARDS

| Sl. No. | Pollutants                                                                       | Time Weighted Average    | Concentrate of Ambient Air                   |                                                              |                                                                                                        |
|---------|----------------------------------------------------------------------------------|--------------------------|----------------------------------------------|--------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|
|         |                                                                                  |                          | Industrial Residential, Rural and other Area | Ecologically Sensitive Area (notified by Central Government) | Methods of measurement                                                                                 |
| (1)     | (2)                                                                              | (3)                      | (4)                                          | (5)                                                          | (6)                                                                                                    |
| 1.      | Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>                            | Annual *<br>24 Hours **  | 50<br>80                                     | 20<br>80                                                     | -Improved west and Gaeke<br>- Ultraviolet fluorescence                                                 |
| 2.      | Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>                           | Annual *<br>24 Hours **  | 40<br>80                                     | 30<br>80                                                     | - Modified Jacob & Hochheiser (Na-Arsenite)<br>- Chemiluminescence                                     |
| 3.      | Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>   | Annual *<br>24 Hours **  | 60<br>100                                    | 60<br>100                                                    | -Gravimetric<br>- TOEM<br>- Beta Attenuation                                                           |
| 4.      | Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup> | Annual *<br>24 Hours **  | 40<br>60                                     | 40<br>60                                                     | -Gravimetric<br>- TOEM<br>- Beta Attenuation                                                           |
| 5.      | Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>                                        | 8 Hours **<br>1 Hours ** | 100<br>180                                   | 100<br>180                                                   | - UV Photometric<br>- Chemiluminescence<br>- Chemical Method                                           |
| 6.      | Lead (Pb) µg/m <sup>3</sup>                                                      | Annual *<br>24 Hours **  | 0.50<br>1.0                                  | 0.50<br>1.0                                                  | -AAS/ICP method after sampling on EMP 2000 or equivalent filter paper.<br>- ED-XRF using Teflon filter |
| 7.      | Carbon Monoxide (CO) mg/m <sup>3</sup>                                           | 8 Hours **<br>1 Hours ** | 02<br>04                                     | 02<br>04                                                     | - Non Dispersive Infra Red (NDIR) Spectroscopy                                                         |
| 8.      | Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>                                     | Annual*<br>24 Hours**    | 100<br>400                                   | 100<br>400                                                   | -Chemiluminescence<br>- Indophenol Blue Method                                                         |
| 9.      | Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>                       | Annual *                 | 05                                           | 05                                                           | -Gas Chromatography based continuous analyzer<br>- Adsorption and Desorption followed by GC analysis   |
| 10.     | Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>                 | Annual*                  | 01                                           | 01                                                           | -Solvent extraction followed by HPLC/GC analysis                                                       |
| 11.     | Arsenic (As), ng/m <sup>3</sup>                                                  | Annual*                  | 06                                           | 06                                                           | -AAS/ICP method after sampling on EPM 2000 or equivalent filter paper                                  |
| 12.     | Nickel (Ni), ng/m <sup>3</sup>                                                   | Annual*                  | 20                                           | 20                                                           | -AAS/ICP method after sampling on EPM 2000 or equivalent filter paper                                  |

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

PTO

TRUE COPY ATTESTED  
ADVOCATE



~~SECRET~~  
**ANNEXURE**

317

FAX : 2562822/2560955

TEL : 2564033/2563294

EPABX : 2561909/2562847

E-mail : [paribesh1@ospeboard.org](mailto:paribesh1@ospeboard.org)

Website : [www.ospeboard.org](http://www.ospeboard.org)

**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar - 751 012

(CENTRAL LABORATORY)

No. 18065 /

VI-SC (LEM)Misc- 38/2025-26

Dt. 09.10.2025

To

The Regional Officer  
State Pollution Control Board, Odisha,  
Kalinga Nagar

Sub: Test Reports of surface water & tube well water samples collected from Bajabati village- reg.

Ref: Your letter No. 2909 / (Lab.- 07 ) dt.11.09.2025

Sir,

With reference to the above cited letter, please find enclosed herewith the test reports of surface water & tube well water samples submitted to the Central Laboratory on dt.13.09.2025 by your office, collected from Bajabati village, Kalinga Nagar.

- Encl : (i) OS/ 599 /10/2025 (For NABL Scope parameter)  
(ii) OS/ 600 /10/2025 (For NABL Non-scope parameter)  
(iii) OS/ 601 /10/2025 (For NABL Scope parameter)  
(iv) OS/ 602 /10/2025 (For NABL Non-scope parameter)

Yours faithfully,

*M. Mallick*  
5/10/25

OSD-cum- Chief Env. Scientist (Lab.)

*O/C*

Central Laboratory address: Plot No.-B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar -751024 E-mail: [centrallab@ospeboard.org](mailto:centrallab@ospeboard.org)

~~SECRET~~

**INSPECTION REPORT ON A PUBLIC COMPLAINT REGARDING THE ILLEGAL OPERATION  
OF BAJABATI STONE QUARRIES & WASTE WATER DISCHARGE IN BAJABATI,  
TEHSIL: DHARAMSALA, JAJPUR, ODISHA.**

---

Several complaints regarding Illegal Operation of Bajabati Stone Quarries & waste water discharge from Bajabati Black stone quarries In Tehsil: Dharamsala have been received by this office from the Head Office SPCB, Odisha & grievance petition from Collectorate Jajpur. In pursuance to the complaints received to this office inspection has been conducted on 11.09.2025 by the Board official to verify the alleged points.

**CONSENT STATUS:**


M/s. Bajabati BSQ No. 1, M/s. Bajabati BSQ No. 2, M/s. Bajabati BSQ No. 3, M/s. Bajabati BSQ No. 5 & M/s. Bajabati BSQ No. 6 are having valid consent from the Board. Consent to establish & consent to operate was granted based on approved mining plan, valid environmental clearance and subjected to validity of mining lease period.

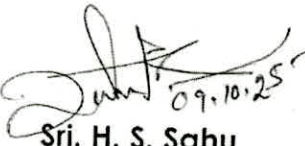
**OBSERVATIONS:**

1. There are two Black stone quarries were operational during visit. M/s. Bajabati BSQ No. 2 & M/s. Bajabati BSQ No. 5 found to be operational during Visit.
2. M/s. Bajabati BSQ No. 1, M/s. Bajabati BSQ No. 3 & M/s. Bajabati BSQ No. 6 found to be non-operational on the day of visit.
3. The lessee of M/s. Bajabati BSQ-2 & M/s. Bajabati BSQ No. 5 has provided a mobile water tanker for dust suppression at internal roads. For grading of internal roads the unit has provided motor grader.
4. The rain water observed to be stored inside the quarry. Rain water of the stone quarry are pumped out for further reused in dust suppression measures and excess water discharged to outside lease boundary of M/s. Bajabati BSQ-2 & M/s. Bajabati BSQ No. 5. **The water sample has been taken and sent to central laboratory to ascertain the quality of water discharged.** From the test report it's revealed that the quality of water discharged to outside lease boundary is well within the discharge standard of the Board (**Copy of the Test report vide letter no. 18065 Dtd. 09.10.2025 is enclosed**).
5. **The Groundwater sample i.e., tube well near Kanpur chhak supplying to Bajabati Village is taken and sent to central laboratory to ascertain the quality of water consumed.** From the test report it's revealed that the quality of water is well within the permissible limit of ground water standard of the Board (**Copy of the Test report vide letter no. 18065 Dtd. 09.10.2025 is enclosed**).

~~4/2~~ -

6. There were approximately 30 numbers of plants around the BSQ 1,3 & 5. Further the lessee of M/s Agrwal Infra has planted around 100 numbers of planation around the quarry and crusher premises. As per EC conditions the project proponent (lease Holder) shall deposit certain amount with respective District Environment Society.
7. There are 13 numbers of Crusher are in Bajabati Mouza and all are having Sitting Clearance Certificate. Consent to establish granted to the stone crushers after obtaining the sitting clearance certificate from District Administration. The stone crushers adopted boundary wall, water sprinklers, plantation, mobile water tankers as air pollution control measures.

  
09.10.25  
**Sri. S. Sahu**  
**Asst. Env. Scientist**

  
09.10.25  
**Sri. H. S. Sahu**  
**Asst. Env. Scientist**



~~XXXXXXXXXX~~

**CENTRAL LABORATORY  
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar - 751 024  
E-mail: [centrallab@ospboard.org](mailto:centrallab@ospboard.org)

OSPCB/CNL/F0718



Page 1 of 1

**TEST REPORT**

1. ULR No. : TC127402500001008F  
 2 (i). Report No. : OS/ 599 /10/2025  
 3 (i) Date : 08.10.2025

2(ii). Amendment No : .....  
 3(ii) Amendment Date : .....

4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,  
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar  
(On behalf of Regional Officer, Kalinga Nagar )

5. Reference Letter No. : 2909 / (Lab.- 07) dt.11.09.2025

6. Date of sample receipt : 13.09.2025

7. Sample Description:

- (i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Surface water  
 (Biological testing/  
Chemical testing) ( Water/ Pollution and Environment ) (Surface Water/ Ground Water/ Drinking  
Water/ Wastewater / Effluent )

8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025

9. If uncertainty is desired by Customer : No

10. Analysis Results :

(Attach separate sheet if necessary)

| Sl. No. | Parameter, Unit | Standards/ Regulatory Limits *<br>( Applicable for Sl. No. Others/Sept -25/SW/ 1675 & Others/Sept -25/ SW/ 1676 ) | Test Method                                    | Surface water samples collected from Bajabati village                               |                                                                                                         |
|---------|-----------------|-------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------|
|         |                 |                                                                                                                   |                                                | Others/ Sept -25/ SW/ 1675                                                          | Others/ Sept -25/ SW/ 1676                                                                              |
|         |                 |                                                                                                                   |                                                | Sample from the Pump discharge of BSQ – 02 of Bajabati BSQ No. 02 leading to Nallah | Sample from the Pump discharge of BSQ – 05 of Bajabati BSQ No. 05 (CSN -3A) leading to Agriculture land |
|         |                 |                                                                                                                   |                                                | <b>Results</b>                                                                      |                                                                                                         |
| 1.      | Iron (Fe), mg/L | 50, max                                                                                                           | 3500 Fe – B, APHA, 23 <sup>rd</sup> Edn., 2017 | 0.381                                                                               | 0.342                                                                                                   |

\* Tolerance limit for inland surface water subject to pollution (IS : 2296 –1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection )

11. Deviation from Test Method , if any : No

12. If Sampling Conducted by the Central Laboratory, Yes/ No - No  
If Yes,

- (a) Date of Sampling : (b) Method Used :  
(c) Name of Sampler with Designation :

————— End of Test Report —————

*Smita Nayak*  
 Authorised Signatory  
(Chemical Testing)  
(Water/ Wastewater)  
(Mrs. Smita Nayak)  
(Asst. Env. Scientist)

*Niranjan Mallick*  
 Board Analyst  
(Sri Niranjan Mallick)  
(OSD-cum- Chief Env. Scientist)

**Note :**

- (i) The results stated above relate only to the items tested.  
 (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.  
 (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.  
 (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.  
 (v) Opinion, Interpretation, Conformance will be provided only on the customer request.





# CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar - 751 024

E-mail: [centrallab@ospcbboard.org](mailto:centrallab@ospcbboard.org)



TC-12740

## TEST REPORT

Page 1 of 2

1. ULR No. : TC12740250001009F
- 2 (i). Report No. : OS/ 601 /10/2025
- 3 (i) Date : 08.10.2025
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,  
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar  
(On behalf of Regional Officer, Kalinga Nagar )
5. Reference Letter No. : 2909 / (Lab.- 07 ) dt.11.09.2025
6. Date of sample receipt : 13.09.2025
7. Sample Description:
- (i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Ground water  
(Biological testing/ Chemical testing) (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking Water/ Wastewater / Effluent )
8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :

(Attach separate sheet if necessary)

| Sl. No. | Parameter, Unit                                       | Standards/ Regulatory Limits   |                                                      | Test Method                                                               | Tube well water sample collected from Bajabati village                     |
|---------|-------------------------------------------------------|--------------------------------|------------------------------------------------------|---------------------------------------------------------------------------|----------------------------------------------------------------------------|
|         |                                                       | IS 10500: 2012 *               |                                                      |                                                                           |                                                                            |
|         |                                                       | Requirement (Acceptable limit) | Permissible limit in the absence of alternate source |                                                                           | Others/ Sept - 25/ GW/ 1677                                                |
|         |                                                       |                                |                                                      |                                                                           | Sample from the tube well near Kanpur Chhaka supplying to Bajabati village |
|         |                                                       |                                |                                                      |                                                                           | Results                                                                    |
| 1.      | pH                                                    | 6.5 - 8.5                      | No relaxation                                        | 4500-H <sup>+</sup> -B, APHA, 23 <sup>rd</sup> Edn., 2017                 | 7.4                                                                        |
| 2.      | Turbidity (Turb), NTU                                 | 1, max                         | 5, max                                               | 2130 B, APHA, 23 <sup>rd</sup> Edn., 2017                                 | 1.4                                                                        |
| 3.      | Total Dissolved Solids (TDS), mg/L                    | 500, max                       | 2000, max                                            | 2540 C, APHA, 23 <sup>rd</sup> Edn., 2017                                 | 496.0                                                                      |
| 4.      | Total Hardness (TH), as CaCO <sub>3</sub> , mg/L      | 200, max                       | 600, max                                             | 2340 C, APHA, 23 <sup>rd</sup> Edn., 2017                                 | 276.0                                                                      |
| 5.      | Calcium as CaCO <sub>3</sub> (Ca), mg/L               | 75, max                        | 200, max                                             | 3500-Ca-B, APHA, 23 <sup>rd</sup> Edn., 2017                              | 84.97                                                                      |
| 6.      | Magnesium as CaCO <sub>3</sub> (Mg), mg/L             | 30, max                        | 100, max                                             | 3500-Mg-B, APHA, 23 <sup>rd</sup> Edn., 2017                              | 15.55                                                                      |
| 7.      | Total Alkalinity as CaCO <sub>3</sub> (T. Alka), mg/L | 200, max                       | 600, max                                             | 2320 B, APHA, 23 <sup>rd</sup> Edn., 2017                                 | 296.0                                                                      |
| 8.      | Chloride (Cl <sup>-</sup> ), mg/L                     | 250, max                       | 1000, max                                            | 4500 Cl <sup>-</sup> B, APHA, 23 <sup>rd</sup> Edn., 2017                 | 38.0                                                                       |
| 9.      | Nitrate ( as NO <sub>3</sub> ), mg/L                  | 45                             | No relaxation                                        | 4500 - NO <sub>3</sub> <sup>-</sup> -E, APHA, 23 <sup>rd</sup> Edn., 2017 | 7.628                                                                      |
| 10.     | Sulphate (SO <sub>4</sub> <sup>2-</sup> ), mg/L       | 200, max                       | 400, max                                             | 4500-SO <sub>4</sub> <sup>2-</sup> -E, APHA, 23 <sup>rd</sup> Edn., 2017  | 11.62                                                                      |
| 11.     | Fluoride (F <sup>-</sup> ) mg/L                       | 1.0, max                       | 1.5, max                                             | 4500-F-C, APHA, 23 <sup>rd</sup> Edn., 2017                               | 0.24                                                                       |
| 12.     | Iron (Fe), mg/L                                       | 1.0                            | No relaxation                                        | 3500 Fe-B, APHA, 23 <sup>rd</sup> Edn., 2017                              | 0.401                                                                      |
| 13.     | Hexavalent Chromium (Cr <sup>6+</sup> ), mg/L         | -                              | -                                                    | 3500-Cr-B, APHA, 23 <sup>rd</sup> Edn., 2017                              | <0.002                                                                     |
| 14.     | Boron (B), mg/L                                       | 0.5                            | 2.4                                                  | 4500 B-B, APHA 23 <sup>rd</sup> Edn., 2017                                | 0.191                                                                      |

\* Drinking water specification, IS 10500 : 2012 and it's amendments,

*Smita Nayak*  
28/10/25

Authorised Signatory  
(Chemical Testing)  
(Water/ Wastewater)  
( Mrs. Smita Nayak )  
(Asst. Env. Scientist)

*N. Niranjan Mallick*  
31/10/25

Board Analyst  
(Sri Niranjan Mallick)  
(OSD-cum- Chief Env. Scientist)

(Cont.)



~~96~~

**CENTRAL LABORATORY  
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,

Bhubaneswar - 751 024

E-mail: [centrallab@ospcboard.org](mailto:centrallab@ospcboard.org)



TC-12740

**TEST REPORT**

Page 2 of 2

1. ULR No. : TC127402500001009F  
2 (i). Report No. : OS/601/10/2025  
3 (i) Date : 08.10.2025

2(ii). Amendment No : .....  
3(ii) Amendment Date : .....

11. Deviation from Test Method, if any : No  
12. If Sampling Conducted by the Central Laboratory, Yes/ No - No  
If Yes,

(a) Date of Sampling : (b) Method Used :  
(c) Name of Sampler with Designation :

—————End of Test Report—————

*Smita Nayak*  
8/10/25

Authorised Signatory  
(Chemical Testing)  
(Water/ Wastewater)  
(Mrs. Smita Nayak)  
(Asst. Env. Scientist)

*Sri Niranjan Mallick*  
8/10/25

Board Analyst  
(Sri Niranjan Mallick)  
(OSD-cum- Chief Env. Scientist)

- Note :**
- (i) The results stated above relate only to the items tested.
  - (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.
  - (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
  - (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.
  - (v) Opinion, Interpretation, Conformance will be provided only on the customer request

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955  
TEL : 2564033/2563294 EPABX : 2561909/2562847 . E-mail : [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org) Website : [www.ospcboard.org](http://www.ospcboard.org)



## CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar - 751 024  
E-mail: [centrallab@ospcboard.org](mailto:centrallab@ospcboard.org)

### TEST REPORT

Page 1 of 1

1. ULR No. : -----
- 2 (i). Report No. : OS/ 602 /10/2025
- 2(ii). Amendment No : ---
- 3 (i). Date of issue : 08.10.2025
- 3(ii). Amendment Date : ---
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,  
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar,  
(On behalf of Regional Officer, SPCB, Odisha, Kalinga Nagar)
5. Reference Letter No. : 2909 / (Lab.- 07 ) dt.11.09.2025
6. Date of sample receipt : 13.09.2025
7. Sample Description :
 

|                                                                                 |                                                           |                                                                                                             |
|---------------------------------------------------------------------------------|-----------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|
| (i) Discipline : Chemical Testing<br>(Biological Testing,<br>Chemical testing ) | (ii) Group : Water<br>(Water/ Pollution and Environment ) | (iii) Sub Group : Ground water<br>(Surface water/ Ground water/ Drinking water /<br>Wastewater / Effluent ) |
|---------------------------------------------------------------------------------|-----------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|
8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :  
(Attach separate sheet if necessary)

| Sl. No. | Parameter, Unit                                    | Standards/ Regulatory Limits   |                                                      | Test Method                                                                                   | Tube well water sample collected from Bajabati village                                                                                        |
|---------|----------------------------------------------------|--------------------------------|------------------------------------------------------|-----------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
|         |                                                    | IS 10500: 2012 *               |                                                      |                                                                                               |                                                                                                                                               |
|         |                                                    | Requirement (Acceptable limit) | Permissible limit in the absence of alternate source |                                                                                               |                                                                                                                                               |
| 1.      | Ammonical Nitrogen as N (NH <sub>3</sub> -N), mg/L | 0.5                            | No relaxation                                        | 4500-NH <sub>3</sub> -B followed by 4500-NH <sub>3</sub> -C. APHA 23 <sup>rd</sup> Edn., 2017 | Others/ Sept – 25/GW/1677<br>Sample from the tube well near Kanpur Chhaka supplying to Bajabati village<br><b>Result</b><br><0.4 <sup>#</sup> |
| 2.      | Total Chromium (as Cr), mg/L                       | 0.05                           | No relaxation                                        | 3111A. APHA, 23 <sup>rd</sup> Edn., 2017                                                      | 0.007                                                                                                                                         |
| 3.      | Copper (Cu), mg/L                                  | 0.05, max                      | 1.5, max                                             |                                                                                               | 0.005                                                                                                                                         |
| 4.      | Cadmium (Cd), mg/L                                 | 0.003, max                     | No relaxation                                        |                                                                                               | 0.0006                                                                                                                                        |
| 5.      | Lead (Pb), mg/L                                    | 0.01, max                      | No relaxation                                        |                                                                                               | 0.005                                                                                                                                         |
| 6.      | Nickel (Ni), mg/L                                  | 0.02, max                      | No relaxation                                        |                                                                                               | 0.003                                                                                                                                         |
| 7.      | Zinc (Zn), mg/L                                    | 5, max                         | 15, max                                              |                                                                                               | 0.057                                                                                                                                         |
| 8.      | Mercury ( as Hg ), mg/L                            | 0.001                          | No relaxation                                        |                                                                                               | 3112 B. APHA, 23 <sup>rd</sup> Edn., 2017                                                                                                     |

\* Drinking water specification, IS 10500 : 2012 and it's amendments  
# BDL values as specified by CPCB vide letter No.7065 dt.28.09.2020

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No. No  
If Yes,  
(a) Date of Sampling : (b) Method Used :  
(c) Name of Sampler with Designation :

-----End of Test Report-----

*Smita Nayak*  
Authorised Signatory  
(Chemical Testing)  
(Water/ Wastewater)  
(Mrs. Smita Nayak)  
(Asst. Env. Scientist)

TRUE COPY ATTESTED  
*[Signature]*  
ADVOCATE

*[Signature]*  
Board Analyst  
(Sri Niranjan Mallick)  
(OSD-cum- Chief Env. Scientist)

**Note :**

- (i) The results stated above relate only to the items tested.
- (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.
- (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
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